

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE BENCH,**

**CHENNAI**

**(Under Section 18(1) read with Section 14, 15 of**

**National Green Tribunal Act 2010)**

**Original Application No 17 of 2022**

**Running Index**

Sl. No	Exhibit	Description of Document	Page Numbers
		Further Evidence	1 to 8
1		RTI Application Dated 05 May 2022 DFO, Medchal, FRO	9 to 29
2		File no RC.No.15/DP/2021-2022 Dated 28/06/2022	
3		File No RC.No.7589/1998/SE/D, Dated 30/06/2022	
4		File NO RC.No.13, Dated 28/06/2022	
5		File No 01/DP/Survey/2020-21 Dated 27/08/2020, File No 07/DP, RC.No. A2/406/2022 Dated 30/04/2022	
6		NGT Survey Report of 169.23 Ha, Village Map sketch, Quthbullapur Mandal Surveyor Two Nala's Sketch	30 to 35
7		RTI Application Dated 04 Aug 2022, (HMDA)	
8		File no LR.No.730/RTI/MED/MPU/HMDA/2022 Dated 21/09/2022	36 to 57
9		GHMC Notice Copies Notice No 01/UC/TPS/C26/GHMC/2022 to Notice No 22/UC/TPS/C26/GHMC/2022 Dated 30-06-2022	
10		News Paper Cuttings, Youtube URL Links	58 to 67

**S.M. Durga Bhavani**  
B.Com., LLB  
ADVOCATE  
5-1-462 / 15, Victoria Gunj,  
Ranigunj, Sec-Bad, nyd, T.S. - 500 003.

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE BENCH,

CHENNAI

(Under Section 18(1) read with Section 14, 15 of

National Green Tribunal Act 2010)

Original Application No. 17 of 2022

Between:

Permandlla Kiran Kumar, S/o. Late Permandlla Lingam  
Hindu, Aged about 34 years,  
R/o.H-No 2-28 Gajularamaram Village,  
Shapurnagar Jeedimetla Hyderabad Telangana-55.

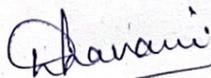
...Petitioner

AND

The State of Telangana and  
Others

.... Respondents

**FURTHER EVIDENCE FILED BY THE PETITIONER**



**S.M. Durga Bhavani**

Counsel for Applicant

8121852580

[Salimelabhavani96@gmail.com](mailto:Salimelabhavani96@gmail.com)

**S.M. Durga Bhavani**  
B.Com., LL.B.

6-1-4  
Anigunj, Sec 8, Hyderabad, T.S. - 500 003.

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE BENCH,  
CHENNAI**

**(Under Section 18(1) read with Section 14, 15 of  
National Green Tribunal Act 2010)**

**Original Application No. 17 of 2022**

**Between:**

Permandlla Kiran Kumar, S/o. Late Permandlla Lingam  
Hindu, Aged about 34 years,  
R/o.H-No 2-28 Gajularamaram Village,  
Shapurnagar Jeedimetla Hyderabad Telangana-55.

**...Petitioner**

**AND**

The State of Telangana and  
Others

**.... Respondents**

**FURTHER EVIDENCE FILED BY THE PETITONER DATED 22-11-22**

**Most respectfully showeth Submitted to Hon'ble Tribunal.**

1) I submit that I have filed RTI Application at Telangana Forest Department DFO, Medchal, FRO, Medchal Karthikavanam Dhullapally Medchal Malkajgiri Dist Dated on 05<sup>th</sup> May 2022 and requested for the below

- What is the total extent of Reserve Forest Land in Sy No: 19 Location: Gajularamram village as per Revenue Records?

- Please provide copies of Survey Reports if any conducted for the Forest Land Sy No 19 Location: Gajularamaram Village.
- Please provide Survey Copy Reports with Boundaries attached for the adjacent Private Lands in line with the Reserve Forest land in Sy No 19 Location: Gajularamaram Village with Notice copies.
- Please provide copy of No Objection Certificates Issued for the Layouts adjacent to forest land Sy No 19 Location: Gajularamaram village.
- Please provide the Map of Reserve Forest Land and also the adjacent survey numbers which are surrounded with the Forest land Sy No 19 Gajularamaram village.

***Upon the above RTI application I have received the following information vide file no RC.No.15/DP/2021-2022 Dated 28/06/2022. (Page No )***

I submit that **File No RC.No.7589/1998/SE/D, Dated 30/06/2022 & RC.No.13, Dated 28/06/2022**, From the above files it is Submitted that a PIL No 17/2022/SZ Filed before NGT, South Zone Bench, Chennai by Permandlla Kiran Kumar, Gajularamaram Village on Date 11/02/2022 against Forest Department, District Collector, Pollution Control Board, HMDA, Hyderabad Lakes and Water Bodies Management, GHMC, Irrigation and CAD Department etc, Regarding Encroachment into the water bodies and forest land by the Real Estate Developers while making there layouts for their construction activates, for which fallowing points raised as follows.

**File No RC.No.7589/1998/SE/D, Dated 30/06/2022 & RC.No.13, Dated 28/06/2022**, *As per the Gajularamaram Forest Block Boundaries Map submitted by assistant director, survey and land records the area of the gajularamaram forest block as per*

*pahani Ac. 471.14 Gts., as per village map Ac 437.00 Gts., and as per Physical Possession Ac. 445.00 Gts. But as per the notification the area of the block is Ac.471.14 Gts and area is calculated with Latitude and Longitude showed by the AD, SLR in the Field as village map is coming Ac 418.18 Gts., i.e. **the survey department is showing an area of Ac. 52.36 Gts. Less as per there survey report (stating 'as per the village map')** and as per physical possession under forest department is Ac.436.00 Gts, with court cases and boundaries disputes with Neighbors.*

Survey report has been submitted Gajularamaram RF Dulapally Range with Latitudes and Longitudes (**NGT Survey Report of 169.23 Ha**). (Page No )

I submit that **File No 01/DP/Survey/2020-21 Dated 27/08/2020** as per the report it is submitted that the Survey Points showed by the team members are also controversial as they are showing the boundaries points differently at different dates from last 16 Months. It is also submit that our staff has taken the GPS Coordinates on the ground as per the instructions of the survey team and requested them to sign the copy of the coordinates but they skipped saying "it will be signed by higher authorities".as the boundaries points fixed by the survey team is not in according to the measurements of the village map and also the area of the forest is also not matching according to the records, we are not in a position to fix the correct boundaries of the gajularamaram forest block, I submit that as per the Report of Survey of ADSLR- Sy No 445 of Gajularamaram Village on calculation on calculating the area by fixing this GPS Readings the area has come to Ac 8.12 Guntas against pahani hichis Ac 7.01 Gts. inside the Forest Boundary the area shown was ac 1.08 Gts, "Quthbullapur Mandal Surveyor Mrs Sunitha has fabricated the survey reports for various survey numbers

for the benefit of the Land Grabbers”, which has been major asset for the land grabbers. (Page No )

2) I submit that I have filed RTI at Hyderabad Metropolitan Development Authority (HMDA)

Dated on 04<sup>th</sup> Aug 2022 and requested for the below

- Please provide **Master Plan 2031** (Hard Copy's) of **Roads, Nala's, Water Bodies Maps and Other Infrastructures** Passing from Gajularamaram Village Quthbullapur Mandal, Medchal Malkajgiri Dist Hyd T.S
- Please provide copies of **“Approved Layouts”** List and **“Layout Copie's Maps”** in Gajularamaram Village Quthbullapur Mandal, Medchal Malkajgiri Dist Hyd T.S
- Please provide **NALA's** Flow Maps From **Pedda Cheruvu, Ramuni Cheruvu, Chintal Cheruvu, Bandam Cheruvu, & Parki Cheruvu** of Gajularamaram Village Quthbullapur Mandal Medchal Malkajgiri Dist Hyd T.S.

*Upon the above RTI application I have received the following information vide file no LR.No.730/RTI/MED/MPU/HMDA/2022 Dated 21/09/2022.*

*Lake Surplus flow map on survey on India Map is Enclosed it is to inform that the Ramuni Cheruvu is not Traceable/Identified.*

*As per the Gajularamram Village map and Quthbullapur Mandal Surveyor Reports it is clearly evident that there are 2 Nalas flow from the Pedda Cheruvu to Parki Cheruvu (page No )*

3) I submit that Greater Hyderabad Municipal Corporation (GHMC) Issued Notices for Unauthorized Constructions in the Forest Land Sy No 19 Gajularamaram Village.

**Notice File No's.**

1. Notice No 01/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
2. Notice No 02/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
3. Notice No 03/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
4. Notice No 04/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
5. Notice No 05/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
6. Notice No 06/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
7. Notice No 07/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
8. Notice No 08/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
9. Notice No 09/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
10. Notice No 10/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
11. Notice No 11/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
12. Notice No 12/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
13. Notice No 13/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
14. Notice No 14/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
15. Notice No 15/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
16. Notice No 16/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
17. Notice No 17/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
18. Notice No 18/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
19. Notice No 19/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
20. Notice No 20/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
21. Notice No 21/UC/TPS/C26/GHMC/2022 Dated 30-06-2022
22. Notice No 22/UC/TPS/C26/GHMC/2022 Dated 30-06-2022

**Hence No Action Taken.** (Page No        )

3) I submit that NEWS PAPER's Cuttings Regarding Illegal Encroachments on (Pedda Cheruvu) TWO Natural Flow Nala's and Forest Land Encroachments. (Illegal layout's Vokshith, Veenus & Vyshanavi) in Gajularamaram Village.

**NEWS Paper's:-**

S.No	Date	NEWS Description (Paper)
1	14 <sup>th</sup> Sep 2022	Sakshi News Paper (submitted in Material Papers)
2	27 <sup>th</sup> Jul 2022	Sakshi News Paper (submitted in Material Papers)
3	28 <sup>th</sup> Jul 2022	Sakshi News Paper (submitted in Material Papers)
4	28 <sup>th</sup> Jul 2022	Andhra Jyothi News Paper (submitted in Material Papers)
5	24 <sup>th</sup> Jul 2022	Eenadu News Paper (submitted in Material Papers)
6	24 <sup>th</sup> Jul 2022	Pen Power News Paper (submitted in Material Papers)
7	2 <sup>nd</sup> Aug 2022	Pen Power News Paper (submitted in Material Papers)
8	17 <sup>th</sup> Oct 2022	Pen Power News Paper (submitted in Material Papers)

(Page No )

4) I submit that Video's Evidences (Youtube Links).

<https://youtu.be/TYv25gZxNhk>

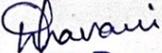
<https://youtu.be/nbmAaQVKtVs>

<https://youtu.be/0De1Bx8E0-I>

<https://youtu.be/Nh5flp58s6g>

Therefore it is prayed that this Hon'ble Tribunal maybe pleased record this **Further Evidence** and may Grant Order any other relief as this lordship deem proper in the interest of justice, May deem fit and proper in the fact and circumstances of the matter.

Dated at Chennai on this 22-11-2022

  
**S.M. Durga Bhavani**  
 COUSILOR OF THE ATTORNEY GENERAL  
 ADVOCATE  
 5-1-462 / 13A, Victoria Gunj,  
 Ranigunj, Sec-Bad, Hyd, T.S. - 500 003.

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL**  
(Under Section 18(1) read with Section 14,15  
of National Green Tribunal Act 2010)  
(SOUTH ZONE CHENNAI)

Original Application No: 17 of 2022

**P. Kiran Kumar**

Petitioner....

Vs

**The State of Telangana &  
Others**

Respondents..

**Further Evidence Filed by the Petitioner  
Dated 22-11-2022.**

Filed on: 23/11/2022

Filed By: Counsel for Petitioner

**S.M. Durga Bhavani,**

H-No :- 5-1-462/13A, Victoria Gunj

Ranigunj, Sec-Bad, Hyderabad

Telangana 500003.

Date: - 05/05/2022

From:

Sri Permandlla Kiran Kumar S/o P. Lingam  
Aged about 34 Years  
H-No 2-28 Gajularamaram Village,  
Hyderabad Telangana 500045

To,

**The Public Information Officer,**  
Telangana Forest Department  
DFO Medchal, FRO Medchal,  
Karthikavanam Dhulapally M.M.Dist,  
Hyderabad, Telangana 500014.



**Sub: Information Under R.T.I Act, of 2005**

Please to provide the following information as early as possible under **R.T.I**

1. What is the total extent of Reserve Forest Land in Sy No: 19 Location: Gajularamram vill as per Revenue Records?
2. Please provide copies of Survey Reports if any conducted for the Forest Land Sy No 19 Location: Gajularamram Village.
3. Please provide Survey Copy Reports with Boundaries attached for the adjacent Private Lands in line with the Reserve Forest land in Sy No 19 Location: Gajularamram Village with Notice copies.
4. Please provide copy of No Objection Certificates Issued for the Layouts adjacent to forest land Sy No 19 Location: Gajularamaram village.
5. Please provide the Map of Reserve Forest Land and also the adjacent survey numbers which are surrounded with the Forest land Sy No 19 Gajularamram village.

I am here with paid a court fee of Rs 10/- and ready to bear the charges required the Act, for providing the said information under the said Act.

Please to provide the above information as early as per the Act as stated supra

Thanking You



Yours Sincerely *P. Kiran Kumar*  
P. Kiran Kumar

9666413666

**GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT**

From,  
Sri M. Laxman,  
Public Information Officer,  
Forest Range Officer,  
Dulapally Range.

To  
Sri Permandlla Kiran Kumar,  
S/o P.Lingam  
Aged about 34 Years  
H-No 2-28 Gajularamaram  
Village,  
Hyderabad Telangana 50045.

**RC.No. 15/DP/2021-2022, Dt.28-06-2022**

Sir,

Sub: TSFD – Information Under R.T.I Act of 2005-Submitting Information –  
Reg.

Ref: A/o Sri. Permandlla Kiran Kumar Dt.07/05/2022.

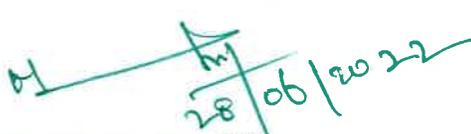
\*\*\*\*\*

1 Name Of the Applicant : Sri Permandlla Kiran Kumar  
2 Date of application/Date of receipt : 09/05/2022  
3 File No. & date, of officer supplying the  
Information : 15/DP/2021-2022

**INFORMATION FURNISHED**

Information Requested	Reply
<p>It is to submit that the information asked by Sri Permandlla Kiran Kumar about Gajularamaram RF under RTI ACT of 2005 as follows.</p> <p>1. The Total Extent of Reserve Forest Land Sy.No.19 of Gajularamaram village as per Revenue Records: <b>Acers 471-14 Guntas</b></p> <p>2. Copies of Survey Report if any conducted for Forest Land in Sy.No.19 in Gajularamaram Village</p> <p>3. Survey Copy report with boundaries attached for the adjacent Private Lands in line with the Reserve Forest Land in Sy.No.19 of Gajularamaram Viallge</p> <p>4.Copy of No Objection Certificates Issued for the Layouts adjacent to Forest Land Sy.No.19 of Gajularamaram Village</p> <p>5.Map of Reserve Forest Land and also the adjacent survey numbers which are surrounded with the Forest Land Sy.No.19 og Gajularamaram Village</p>	<p><b>768 Pages Enclosed</b></p>



  
 Public Information Officer,  
 Forest Range Officer,  
 Dulapally Range.

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

From  
M.Ashok Kumar,  
District Forest Officer (FAC)  
Medchal

To  
The Addl. Prl. Chief Conservator of Forests/CF,  
Hyderabad Circle,  
Hyderabad.

1998/54/D  
Rc.No. 7589/2022/FP, dated: 30.06.2022

Sir,

Sub:- TSFD - Development of Forest blocks as Urban Forest Parks - Construction of chain link fencing along the boundary of Gajularamaram forest block - Boundary disputes - Demarcation of the boundary by the Asst Director, Survey & Land Records, Medchal - Malkajgiri District - Report submitted - Reg.

Ref: FRO Dulapally Ref No. 13, Dt 28.06.2022

@@@

Adverting to the reference cited above, it is submitted that the Forest block Gajularamaram was notified under section 29 of Hyderabad Forest Act, 1355 F with an area of 190 Ha (471 Acres 14 Guntas) of Gajularamaram village of Qutubullapur Mandal of Medchal District. But as per records available in the Division Office and Circle Office, the Section 29 notification paper and map is not available. Also enquired in the Department of Archaeology, City Central Library but not available. But as per records available in the Division office, vide letter of Range Officer, Hyd North No. 12381 Dt. 05-12-1962, the Range Officer, Hyderabad North reported that **from perusal of the concerned Division file and Range file it is evident that this block was originally surveyed by Hyderabad Range and cairns fixed accordingly in 1955 but no notification was issued under any section (Copy enclosed)**. But on the ground, no cairns are available.

Further it is submitted that vide Tahsildar Medchal letter No. B1/899/1973 Dt.29.08.1973, the Tahsildar, Medchal addressed a letter to Asst. Collector, Hyderabad East Division and copy marked to the Collector, Hyderabad that the Divisional Forest Officer sent proposal under Section 4 of A.P. Forest Act for an area of total 486.00 Acres (471.14 Acres in Sy No. 19 and 14.26 Acres in Sy No. 25 and 26) which was returned with some queries (Copy enclosed). Later it was not processed for further Section 4 notification.

As per the proposal of Sec 4 notification, boundary was demarcated and boundary pillars were constructed and protecting the forest land by the Forest staff. Along the boundary of the forest block, in some of the locations, the neighbours are entering into the forest land and trying to encroach the forest land. For which this Office requested the Asst Director, Survey & Land Record, Medchal to demarcate the Forest block boundary in several times.

Mean while Sri P.V. Narasimha Reddy filed W.P No.4741 of 2020 dt.02.03.2020 in Hon'ble High Court of Telangana for not to interfere in Sy.No 445 for an area Acre 2.00 Gts. by the Forest Officials for which Court issued interim direction on 10.03.2020 to the respondents not to interfere with the peaceful possession and enjoyment of the petitioners. For which Counter was not filed and vacate petition was not filed.

Further Sri Kuna Jai Kumar Goud filed W.P No.11082 of 2021 dt.23.04.2021 in Hon'ble High Court of Telangana for not to interfere in Sy.No 28 for an area Acre 2.09 Gts. by the Forest Officials for which Court issued interim direction on 27.04.2021 to the respondents not to interfere with the peaceful possession and

enjoyment of the petitioners. For which Counter was not filed and vacate petition was not filed.

Sri Pichuka Nagalingeshwar Rao filed W.P No.21398 of 2022 dt.25.04.2022 in Hon'ble High Court of Telangana by the different plot owners in Sy.No.445 for not to interfere in by the Forest Officials. The case is pending for trails. For which the counter affidavit was not submitted.

Sri Y.Maheedhar Reddy filed W.P No.21412 of 2022 dt.25.04.2022 in Hon'ble High Court of Telangana by the different plot owners in Sy.No.15 for an area 5445 Sq.Yards for not to interfere by the Forest Officials. The case is pending for trails. For which the counter affidavit was not submitted.

Further it is submitted that, a PIL No. 17/2022/EZ filed before NGT, South zone Bench, Chennai by Permandla Kiran Kumar, Gajularamaram Village on Dt 11.02.2022 against Forest Dept, District Collector, Pollution Control Board, HMDA, Hyderabad Lakes and Water Bodies Management, GHMC, Irrigation and CAD Department etc regarding encroachment into the water bodies and Forest land by the real estate developers while making their layouts for their construction activities. For which the following points raised as follows.

1. Whether there was an encroachment in to the forest land by the respondents and if so, what is the extent of the forest land and what is the nature of action taken.
2. Whether any permission was obtained from the forest department for this purpose by the respondents.
3. To ascertain as to why manipulation has been done in the Sy.No. 19 to convert the forest land, water bodies in to private and if so what is the nature of action taken.

For which, the DFO Medchal submitted a report to the Commissioner, HMDA (Director Panning -I), Hyderabad stating that in reply Question 1, there are boundary disputes at several places and court cases are filed in the Hon'ble High Court for the State of Telangana. And also there are encroachments into the Forest Land, waiting for fixing of the boundary of the Forest Block in Sy No 19 by the Revenue/Survey department. For reply to Question 2, no permission were given by the Forest Department to any body. Reply to Question 3, once the survey of the Gajularamaram Forest Block (Sy No 19) by the Revenue department/ Survey Department, the actual facts will be known. However the Forest Department is protecting the Forest Land of Gajularamaram block and any further attempt of encroachment is being dealt **(Copy enclosed)**.

For which the demarcation of the boundary was decided by the Survey department and demarcated on the ground as per the village map and boundary map along with lat, long is prepared and submitted to the Dist. Collector, Medchal Malkajgiri by the Asst. Director, survey & Land Records, Medchal Malkajgiri.

After verifying the survey report of Asst. Director, Survey & Land Records the following objections were noticed.

1. As per the Gajularamaram Forest block boundary map submitted by Asst. Director, survey & Land Records the area of the Gajularamaram Forest Block as per pahani Ac. 471.14 Gts., as per village map Ac. 437.00 Gts., and as per physical possession Ac. 445.00 Gts. But as per the Notification the area of the block is Ac. 471.14 Gts and the area is calculated with Latitude and longitude shown by the AD, SLR in the field as village map is coming Ac 418.18 gts i.e., the survey department is showing an area of Ac. 52.36 Gts. less as per their survey report (stating 'as per the village map') and as per physical possession

- under Forest Department is Ac 436.00 Gts with court cases and boundary disputes with neighbour Sy Nos. **(Maps enclosed)**
2. Tri-junction point of villages Gajula Ramaram, Suraram and Bowrampet to common point of Sy No 19 & 28, the length on map is 824 mts. (10.3 cms in the scale of 1:8000) but as per the map provided by the survey department it is 673 mts only. Hence the basic map preparation itself is wrong as the map is prepared and fixed boundary based on the tri-junction point only **(Map enclosed)**.
  3. At survey number 20, the area of the colony layout map, the area of the survey numbers 20 and survey no. 32 is Ac. 15.32 Gts., (Ac. 13.04 Gts. in Sy No 20 and Ac. 2.28 Gts in survey number 32) for which layout was approved and plots were already laid as per the map (Map enclosed). But now as per the survey report of survey department an area of Ac. 18. 18 Gts. are showing in survey no.20, which is Ac. 5.14 Gts. excess even as per the revenue record **(Sy No 20 and 32 layout plan, Google map of Area occupied, Dharani report of Sy No. 20 and 32)**.
  4. Regarding survey number 15, Tahasildar, Qutbullapur mandal vide letter no. B/778/2020, Dated 26.09.2020 has given a surveyed map prepared by mandal surveyor and the report of Sy No. 15 by AD SLR, Medchal Malkajgiri District submitted to District Collector and a copy submitted to Nodal Agency for coordination for the OA No.17/2022/EZ, filed before Hon'ble National Green Tribunal, South Zone Chennai, committee vide Rc.No. A2/406/2022 Dt. 30.04.2022 are not matching with each other. The boundary corners shown for the survey number are entirely different. The lat., Long. Shown in the two different reports are different **(Both survey reports)**.
  5. Regarding Survey number 445, as per revenue records the area of survey number 445 is Ac7.01 Gts., But as per the surveyed map prepared with lat, longs given by Mandal surveyor through Thahsildar, Quitbullapur Mandal vide File No. B/778/2020, Dated 26.09.2020, the area of the survey number 445 is coming to Ac 8.12 Gts, which is Ac.1.11 Gts excess of the land of survey number 445 as per revenue records **(Survey report of Thahsildar, Quitbullapur and map prepared with the same lat and Long by Forest Department)**.

Further it is submitted that during field inspection of the Addl. Prl. Chief Conservator of Forests, Hyderabad on 23.06.2022, the Tahasildar and surveyor of Qutbullapur Mandal were present. As per their report (based on the village map), lot of variation is coming in the boundary. Also they expressed that tippons are available for all the patta land Sy Nos. Hence after demarcation of the Patta lands, the balance may be demarcated as Reserve Forest.

Further it is submitted that the counter affidavits were filed for all the above (4) cases related to Gajularamaram Forest Block and vacate petition is also filed for the (2) cases in the Hon'ble High Court of Telangana on 27.06.2022 and 30.06.2022.

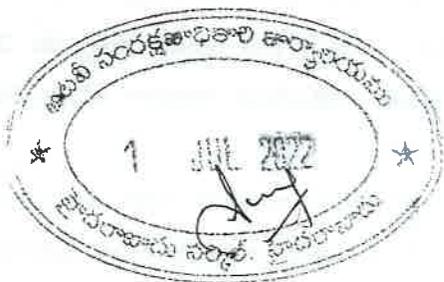
In view of the above, it is requested to issue further instructions to take up the fencing work which is pending for 2119 mts length for want of boundary disputes with neighbour Sy nos.

This is submitted for favour of kind information and necessary action.

Yours faithfully,

District Forest Officer (FAC)  
Medchal.

ISSUED UNDER RTI 2005



GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

From  
M. Laxman,  
Forest Range Officer  
Dulapally

To  
The District Forest Officer,  
Medchal.



**Rc.No.13, dated: 28.06.2022**

Sir,

Sub:- TSFD - Development of Forest blocks as Urban Forest Parks - Construction of chain link fencing along the boundary of Gajularamaram forest block - Boundary disputes - Demarcation of the boundary by the Asst Director, Survey & Land Records, Medchal - Malkajiri District - Report submitted - Reg.

@@@

It is submitted that the Forest block Gajularamaram was notified under section 29 of Hyderabad Forest Act, 1355 F with an area of 190 Ha (471 Acres 14 Guntas) of Gajularamaram village of Qutubullapur Mandal of Medchal District. But as per records available in the Division Office and Circle Office, the Section 29 notification paper and map is not available. Also enquired in the Department of Archaeology, City Central Library but not available. But as per records available in the Division office, vide letter of Range Officer, Hyd North No. 12381 Dt. 05-12-1962, the Range Officer, Hyderabad North reported that **from perusal of the concerned Division file and Range file it is evident that this block was originally surveyed by Hyderabad Range and cairns fixed accordingly in 1955 but no notification was issued under any section.** However a copy of draft notification under section 4 is found available in the reservation file of division office.

Further it is submitted that vide Tahsildar Medchal letter No. B1/899/1973 Dt.29.08.1973, the Tahsildar, Medchal addressed a letter to Asst. Collector, Hyderabad East Division and copy marked to the Collector, Hyderabad that the Divisional Forest Officer sent proposal under Section 4 of A.P. Forest Act for an area of total 486.00 Acres (471.14 Acres in Sy No. 19 and 14.86 Acres in Sy No. 25 and 26) which was returned with some queries. Later it is not processed for further Section 4 notification.

As per the proposal of Sec 4 notification, boundary was demarcated and boundary pillars were constructed and protecting the forest land by the Forest staff. Along the boundary of the forest block, in some of the locations, the neighbours are entering into the forest land and trying to encroach the forest land. For which this Office requested the Asst Director, Survey & Land Record, Medchal to demarcate the Forest block boundary in several times.

Mean while Sri P.V. Narasimha Reddy filed W.P No.4741 of 2020 dt.02.03.2020 in Hon'ble High Court of Telangana for not to interfere in Sy.No 445 for an area Acre 2.00 Gts. by the Forest Officials for which Court issued interim direction on 10.03.2020 to the respondents not to interfere with the peaceful possession and enjoyment of the petitioners. For which Counter was not filed and vacate petition was not filed.

Further Sri Kuna Jai Kumar Goud filed W.P No.11082 of 2021 dt.23.04.2021 in Hon'ble High Court of Telangana for not to interfere in Sy.No 28 for an area Acre 2.09 Gts. by the Forest Officials for which Court issued interim direction on 27.04.2021 to the respondents not to interfere with the peaceful possession and enjoyment of the petitioners. For which Counter was not filed and vacate petition was not filed.

Sri Pichuka Nagalingshwar Rao filed W.P No.21398 of 2022 dt.25.04.2022 in Hon'ble High Court of Telangana by the different plot owners in Sy.No.445 for not to

interfere in by the Forest Officials. The case is pending for trails. For which the counter affidavit was not submitted.

Sri Y.Maheedhar Reddy filed W.P No.21412 of 2022 dt.25.04.2022 in Hon'ble High Court of Telangana by the different plot owners in Sy.No.15 for an area 5445 Sq.Yards for not to interfere by the Forest Officials. The case is pending for trails. For which the counter affidavit was not submitted.

Further it is submitted that, a PIL No. 17/2022/EZ is filed before NGT, South zone Bench, Chennai by Permandla Kiran Kumar, Gajularamaram Village on Dt 11.02.2022 against Forest Dept, District Collector, Pollution Control Board, HMDA, Hyderabad Lakes and Water Bodies Management, GHMC, Irrigation and CAD Department etc regarding encroachment into the water bodies and Forest land by the real estate developers while making their layouts for their construction activities. For which the following points raised as follows.

1. Whether there was an encroachment in to the forest land by the respondents and if so, what is the extent of the forest land and what is the nature of action taken.
2. Whether any permission obtained from the forest department for this purpose by the respondents.
3. To ascertain as to why manipulation has been done in the Sy.No. to convert the forest land water bodies in to private and if so what is the nature of action taken.

For which the demarcation of the boundary was decided by the Survey department and demarcated on the ground as per the village map and boundary map along with lat, long is prepared and submitted to the Dist. Collector, Medchal Malkajgiri by the Asst. Director, survey & Land Records, Medchal Malkajgiri.

After verifying the survey report of Asst. Director, Survey & Land Records the following objections were noticed.

1. As per the Gajularamaram forest block boundary map submitted by Asst. Director, survey & Land Records the area of the Gajularamaram Forest Block as per pahani Ac. 471.14 Gts., as per village map Ac. 437.00 Gts., and as per physical possession Ac. 445.00 Gts. But as per the Notification the area of the block is Ac. 471.14 Gts and the area is calculated with Latitude and longitude shown by the AD, SLR in the field as physical position is coming Ac 418.18 gts i.e., the survey department is showing an area of Ac. 53.36 Gts. less as per their survey report (stating 'as per the village map').
2. Tri-junction point of villages Gajula Ramaram, Suraram and Bowrampet to Bi junction point of Sy No 19 & 28, the length on map is 824 mts. (10.3 cms in the scale of 1:8000) but as per the map provided by the survey department it is 678 mts only. Hence the basic map preparation itself is wrong as the map is prepared and fixed boundary based on the tri-junction point only.
3. At survey number 20, the area of the colony layout map, the area of the survey numbers 20 and survey no. 32 is Ac. 15.32 Gts., (Ac. 13.04 Gts. in Sy No 20 and Ac. 2.28 Gts in survey number 32) for which layout was approved and plots were already laid as per the map (Map enclosed). But now as per the survey report of survey department an area of Ac. 18. 18 Gts. are showing in survey no.20, which is Ac. 5.14 Gts. excess even as per the revenue record.
4. Regarding survey number 15, Tahasildar, Qutbullapur mandal vide letter no. B/778/2020, Dated 26.09.2020 has given a surveyed map prepared by mandal surveyor and the report of Sy No. 15 by AD SLR, Medchal Malkajgiri District

submitted to District Collector and a copy submitted to Nodal Agency for coordination for the OA No.17/2022/EZ filed before Hon'ble National Green Tribunal, South Zone Chennai, committee vide Rc.No. A2/406/2022 Dt. 30.04.2022 are not matching with each other. The boundary corners shown for the survey number are entirely different. The lat., Long. Shown in the two different reports are different.

5. Regarding Survey number 445, as per revenue records the area of survey number 445 is Ac7.01 Gts., But as per the surveyed map prepared with lat, longs given by Mandal surveyor through Thahsildar Quitbullapur Mandal vide File No. B/778/2020, Dated 26.09.2020, the area of the survey number 445 is coming to Ac 8.12 Gts, which is Ac.1.11 Gts excess of the land of survey number 445 as per revenue records.(The shape of the boundary line at Sy.No. 445 is same with the Mandal Surveyor report)

Further it is submitted that during field inspection of the Addl. Prl. Chief Conservator of Forests, Hyderabad on 23.06.2022, the Tahasildar and surveyor of Qutbullapur Mandal were present. As per their report (based on the village map), lot of variation is coming in the boundary. Also they expressed that tippons are available for all the patta land Sy Nos. Hence after demarcation of the Patta lands, the balance is demarcated as Reserve Forest.

Further it is submitted that the counter affidavits were filed for all the above (4) cases related to Gajularamaram Forest Block and vacate petition is also filed for the (4) cases in the Hon'ble High Court of Telangana on 27.06.22 & 30.06.2022.

In view of the above it is requested to issue necessary instructions to take up the fencing work for the dispute length 2116 meters

This is submitted for favour of kind information and necessary action.

Yours faithfully,

  
Forest Range Officer  
Dulapally.

28/06/2022

Date:28.06.2022

To,  
The Forest Range Officer,  
Dulapally.

Sir,

Sub:- TSFD - Development of Forest blocks as Urban Forest Parks - Construction of chain link fencing along the boundary of Gajularamaram forest block - Boundary disputes - Demarcation of the boundary by the Asst Director, Survey & Land Records, Medchal - Malkajiri District - Report submitted - Reg.

@@@

It is submitted that the Forest block Gajularamaram was notified under section 29 of Hyderabad Forest Act, 1355 F with an area of 190 Ha (471 Acres 14 Guntas) of Gajularamaram village of Qutubullapur Mandal of Medchal District. But as per records available in the Division Office and Circle Office, the Section 29 notification paper and map is not available. Also enquired in the Department of Archaeology, City Central Library but not available. But as per records available in the Division office, vide letter of Range Officer, Hyd North No. 12381 Dt. 05-12-1962, the Range Officer, Hyderabad North reported that **from perusal of the concerned Division file and Range file it is evident that this block was originally surveyed by Hyderabad Range and cairns fixed accordingly in 1955 but no notification was issued under any section.** However a copy of draft notification under section 4 is found available in the reservation file of division office.

Further it is submitted that vide Tahsildar Medchal letter No. B1/899/1973 Dt.29.08.1973, the Tahsildar, Medchal addressed a letter to Asst. Collector, Hyderabad East Division and copy marked to the Collector, Hyderabad that the Divisional Forest Officer sent proposal under Section 4 of A.P. Forest Act for an area of total 486.00 Acres (471.14 Acres in Sy No. 19 and 14.26 Acres in Sy No. 25 and 26) which was returned with some queries. Later it is not processed for further Section 4 notification.

As per the proposal of Sec 4 notification, boundary was demarcated and boundary pillars were constructed and protecting the forest land by the Forest staff. Along the boundary of the forest block in some of the locations, the neighbours are entering into the forest land and trying to encroach the forest land. For which this Office requested the Asst Director, Survey & Land Record, Medchal to demarcate the Forest block boundary in several times.

Mean while Sri P.V. Narasimha Reddy filed W.P No.4741 of 2020 dt.02.03.2020 in Hon'ble High Court of Telangana for not to interfere in Sy.No 445 for an area Acre 2.00 Gts. by the Forest Officials for which Court issued interim direction on 10.03.2020 to the respondents not to interfere with the peaceful possession and enjoyment of the petitioners. For which Counter was not filed and vacate petition was not filed.

Further Sri Kuna Jai Kumar Goud filed W.P No.11082 of 2021 dt.23.04.2021 in Hon'ble High Court of Telangana for not to interfere in Sy.No 28 for an area Acre 2.09 Gts. by the Forest Officials for which Court issued interim direction on 27.04.2021 to the respondents not to interfere with the peaceful possession and enjoyment of the petitioners. For which Counter was not filed and vacate petition was not filed.

Sri Pichuka Nagalingeshwar Rao filed W.P No.21398 of 2022 dt.25.04.2022 in Hon'ble High Court of Telangana by the different plot owners in Sy.No.445 for not to interfere in by the Forest Officials. The case is pending for trails. For which the counter affidavit was not submitted.

Sri Y.Maheedhar Reddy filed W.P No.21412 of 2022 dt.25.04.2022 in Hon'ble High Court of Telangana by the different plot owners in Sy.No.15 for an area 5445 Sq.Yards for not to interfere by the Forest Officials. The case is pending for trails. For which the counter affidavit was not submitted.

11.02.2022 against Forest Dept, District Collector, Pollution Control Board, HMDA, Hyderabad Lakes and Water Bodies Management, GHMC, Irrigation and CAD Department etc regarding encroachment into the water bodies and Forest land by the real estate developers while making their layouts for their construction activities. For which the following points raised as follows.

1. Whether there was an encroachment in to the forest land by the respondents and if so, what is the extent of the forest land and what is the nature of action taken.
2. Whether any permission obtained from the forest department for this purpose by the respondents.
3. To ascertain as to why manipulation has been done in the Sy.No. to convert the forest land water bodies in to private and if so what is the nature of action taken.

For which the demarcation of the boundary was decided by the Survey department and demarcated on the ground as per the village map and boundary map along with lat, long is prepared and submitted to the Dist. Collector, Medchal Malkajgiri by the Asst. Director, survey & Land Records, Medchal Malkajgiri.

After verifying the survey report of Asst. Director, Survey & Land Records the following objections were noticed.

1. As per the Gajularamaram Forest block boundary map submitted by Asst. Director, survey & Land Records the area of the Gajularamaram Forest Block as per pahani Ac. 471.14 Gts., as per village map Ac. 437.00 Gts., and as per physical possession Ac. 445.00 Gts. But as per the Notification the area of the block is Ac. 471.14 Gts and the area is calculated with Latitude and longitude shown by the AD, SLR in the field as physical passion is coming Ac 418.18 gts i.e., the survey department is showing an area of Ac. 53.36 Gts. less as per their survey report (stating 'as per the village map').
2. Tri-junction point of villages Gajula Ramaram, Suraram and Bowrampet to Bijunction point of Sy No 19 & 28, the length on map is 824 mts. (10.3 cms in the scale of 1:8000) but as per the map provided by the survey department it is 678 mts only. Hence the basic map preparation itself is wrong as the map is prepared and fixed boundary based on the tri-junction point only.
3. At survey number 20, the area of the colony layout map, the area of the survey numbers 20 and survey no. 32 is Ac. 15.32 Gts., (Ac. 13.04 Gts. in Sy No 20 and Ac. 2.28 Gts in survey number 32) for which layout was approved and plots were already laid as per the map (Map enclosed). But now as per the survey report of survey department an area of Ac. 18. 18 Gts. are showing in survey no.20, which is Ac. 5.14 Gts. excess even as per the revenue record.
4. Regarding survey number 15, Tahasildar, Qutbullapur mandal vide letter no. B/778/2020, Dated 26.09.2020 has given a surveyed map prepared by mandal surveyor and the report of Sy No. 15 by AD SLR, Medchal Malkajgiri District submitted to District Collector and a copy submitted to Nodal Agency for coordination for the OA No.17/2022/EZ filed before Hon'ble National Green Tribunal, South Zone Cheenai, committee vide Rc.No. A2/406/2022 Dt. 30.04.2022 are not matching with each other. The boundary corners shown for the survey number are entirely different. The lat., Long. Shown in the two different reports are different.

5. Regarding Survey number 445, as per revenue records the area of survey number 445 is Ac7.01 Gts., But as per the surveyed map prepared with lat, longs given by Mandal surveyor through Tahsildar Qutbullapur Mandal vide File No. B/778/2020, Dated 26.09.2020, the area of the survey number 445 is coming to Ac 8.12 Gts, which is Ac.1.11 Gts excess of the land of survey number 445 as per revenue records. (The shape of the boundary line at Sy.No. 445 is same with the Mandal Surveyor report)

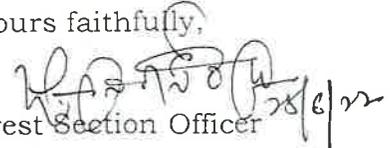
Further it is submitted that during field inspection of the Addl. Pri. Chief Conservator of Forests, Hyderabad on 23.06.2022, the Tahasildar and surveyor of Qutbullapur Mandal were present. As per their report (based on the village map), lot of variation is coming in the boundary. Also they expressed that tippons are available for all the patta land Sy Nos. Hence after demarcation of the Patta lands, the balance is demarcated as Reserve Forest.

Further it is submitted that the counter affidavits were filed for all the above (4) cases related to Gajularamaram Forest Block and vacate petition is also filed for the (4) cases in the Hon'ble High Court of Telangana on 27.06.2022 & 30.06.2022.

In view of the above it is requested to issue necessary instructions to take up the fencing work for the dispute length 2116 meters

This is submitted for favour of kind information and necessary action.

Yours faithfully,

  
Forest Section Officer  
Suraram.

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT



From,  
Smt SrideviSaraswati,  
Forest Range Officer,  
Dulapally Range,  
Medchal District.

To,  
The Mandal Revenue Officer,  
Tahsildhar,  
Qutubullapur Mandal,  
Medchal District

Rc.No.1 /DP /Survey/2021-2022 Dt: 28-04-2021

**Sub:** TSFD- Request for demarcation of boundary of Gajularamaram Forest Block --Sy.No:19 by demarcating Sy.No's 28,20,32,68, 69,70, 89, 90,91,92,93,17,18,16,15,12,445 from North-East to South of the Block For clear demarcation of Sy.No.19-GPS readings requested- Reg.

**Ref:1) G.O.Rt.No.73,EFS & T(For.I) Dept., dt.25.05.2018**

**2) PCCF Rc.No. 3451/2018/SF-III Dt.04.06.2018.**

**3) D.F.O. Rc.No.7589/1998/s6/D dt:03.03.2020**

**4) FRO Rc.No. 21/Survey/DP/2017, Dt.20.10.2017.**

**This office letterLr.No.DP/Survey/2018-19 Dt:22/04/2019.**

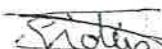
**This office letterLr.No.DP/Survey/2018-19 Dt:20/08/2019.**

It is to submit that in the reference 1<sup>st</sup> cited, Government have issued orders for developing 188 Forest Blocks in 129 locations within HMDA limits as Urban Forest Parks. Spl. Chief Secretary (Forest) is reviewing the progress of Chain-link Fencing and development of Urban Parks periodically. During the review meeting DFO, Medchal is facing embarrassing situation for not completing the fencing work even three years after the Government Order was issued. It is because of the boundary disputes around the boundary of Gajula Ramaram Reserve Forest Block.

The Gajula Ramaram Reserve Forest Block was declared under section 29 of Hyderabad Forest Act 1955 F. total area of the Forest Block is Acres 471.14 Guntas in Survey number 19 of Gajula Ramaram Village, Qutubullapur Mandal, Medchal Malkajgiri District. The periphery of the Reserve Forest Block is about 7.3 Kms., out of which 3.4 Kms fencing is completed so far. To complete the remaining fencing around the boundary of survey number 19 i.e. Gajula Ramaram Reserve Forest Block, fixing of boundary of survey numbers 28, 21, 20, 32, 68, 69, 70, 89, 90, 91, 92, 93, 17, 18, 16 and 15 is necessary as these are the adjoining survey numbers to the RF Block boundary in the North-East part of the Gajula Ramaram Reserve Forest Block and fixing of boundary of survey numbers 371, 372, 373, 376, 379, 380, 393, 394, 396, 397 and 398 is necessary as these are the adjoining survey numbers to the RF Block boundary in the North-West part of the Gajula Ramaram Reserve Forest Block in survey number 19.

The Mandal Revenue Officer/ Tahsildhar, Qutubullapur Mandal is requested to kindly issue instructions to the concerned for taking up joint survey at an early date to fix the Forest boundary and complete the development of Urban Parks.

Yours faithfully

  
Forest Range Officer  
Dulapally

Copy submitted to the District Forest Officer Medchal District for favor of kind information and with a request to address this issue to the higher authorities.

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

From  
A Venkateshwarlu,  
District Forest Officer,  
Medchal.

To  
The District Collector,  
Medchal-Malkajgiri District.

Re.No.7589/1998/S6/D, dt. 11.06.2021

Madam,

Sub:- TSFD - Encroachment into Forest Land by the adjacent landholders - Demarcation of boundary of Gajularamaram Forest Block Sy.No:19 by demarcating the boundary survey numbers in North-East and North-west sides of the Reserve Forest Block - Reg.

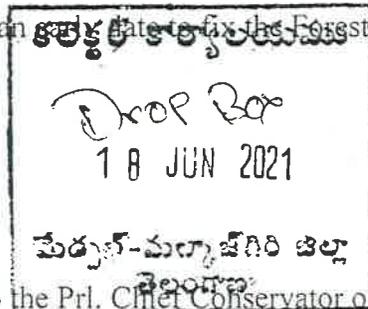
- Ref:- 1. G.O.Rt.No.73, EFS & T(For.I) Dept., dt.25.05.2018  
2. PCCF TS HydRc.No. 3451/2018/SF-III Dt.04.06.2018  
3. DFO Medchal Rc.No.7589/1998/s6/D dt:03.03.2020.  
4. W.P. No. 11082 of 2021, Dt. 27.04.2021.

<<<<<>>>>

It is to submit that through the reference 4<sup>th</sup> cited Hon'ble High Court has given directions to not to interfere with peaceful possession and enjoyment over the property i.e. Ac. 02.09 guntas, in Sy.No. 28 of Gajula Ramaram, Village, Qutbullapur Mandal, Medchal Malkajgiri District. Under the guise of Hon'ble High Court interim orders, the petitioners are trying to encroach the forest land.

The Gajula Ramaram Reserve Forest Block was declared under section 29 of Hyderabad Forest Act II of 1355 F. with an extent of Acres 471.14 Guntas in Survey number 19 of Gajula Ramaram Village, Qutbullapur Mandal, Medchal Malkajgiri District. So many disputes are prevailing around Sy No. 19, i.e. Gajula Ramaram Reserve Forest Block. Survey numbers 28, 21, 20, 32, 68, 69, 70, 89, 90, 91, 92, 93, 17, 18, 16 and 15 are adjoining survey numbers to the RF Block boundary in the North-East part and survey numbers 371, 372, 373, 376, 379, 380, 393, 394, 396, 397 and 398 are the adjoining survey numbers to the RF Block boundary in the North-West part.

The District Collector is requested to kindly issue instructions to the concerned for taking up joint survey at an early date to fix the Forest boundary.

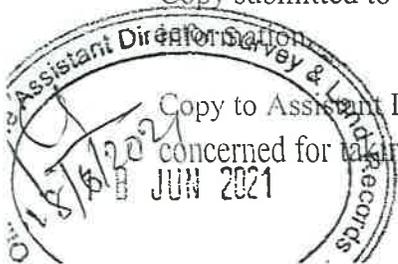


Yours faithfully,  
Sd/-  
District Forest Officer  
Medchal.

Copy submitted to the Prl. Chief Conservator of Forests (HoFF), T.S. Hyderabad for favour of kind information.

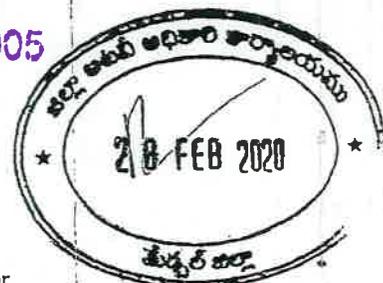
Copy submitted to the Chief Conservator of Forests / CF, Hyderabad for favor of kind

Copy to Assistant Director Survey and Land Records, with a request to depute/ instruct the concerned for taking up survey at an early date.



// t.c.b.o //

11/6/21

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

From:  
Smt. Sridevi Saraswati,  
Forest Range Officer,  
Dulapally.

To  
The District Forest Officer,  
Medchal.

Rc.No 7/DP/2020, dt.26.02.2020

Sir,

Sub:-TSFD - Request for completion of Survey of Gajularamaram Forest Block - Sy.No. 19 - by ADSLR - Many encroachments - Complaints getting filed in court of law by the different people - Existing area less than the notified - Request - Reg.

<><><>

With reference to the subject cited above, it is to submit that an Urban Lung space is being created ( Park) by GHMC officials and they are fencing the Forest Block of Gajularamaram, but many of the surrounding private people are claiming inside the existing forest boundary and not allowing us to complete the work.

It is also submitted that as per the proposals sent U/S 4 of APFA 1967 with a clear demarcated field book. As per that proposals the area of the block is 486 Acrs. It is also submit that as per the Revenue records the area of the Forest Block is 471.14 Acrs., but as per the ground situation the existing area is 425.00 Acrs. which is approximately 50 Acrs. less than the area mentioned. Many requisitions for complete survey of Sy.No. 19 has been put before the Tahsildar, Qudbullapur, Medchal Dist., to complete the Survey of the Forest Block and also requested the surveyor several times but nothing is being happened till today and many private people are going on constructing around the boundary line on the name of other patta lands. Even though we have given notices no body is responding and constructing the houses on the name of the other pattas because of which we are loosing even more land from the forest.

It is also to keep the kind notice that many private pattas (other survey Nos.) are being shown inside the Forest boundary on the name of joint surveys without fixing the Forest boundary.

It is also submit that many PIL's are being filed in court of law by many people saying that Government lands are being encroached, complaints are being filed in the office of the Pri. Chief Conservator of Forests that we are not taking any action against the encroachers. In order to file case against the private we need to establish that they got encroached into the Forest boundary. We are not in a position to do that because of pendency of survey from Revenue authorities. Hence we are requesting that the survey may be completed as early as possible in order to retrieve the Forest land and save the Forest from encroachers.

Hence it is requested to the kind Dist. Forest officer to make ADSLR to complete the survey and fix the boundaries as the development work of Urban Lung Space is getting delayed and much of the land is getting encroached.

This is submitted for favour of information.

Yours faithfully

To  
AD, SLR  
D

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

From:  
Sri D. Sudhakar Reddy,  
District Forest Officer,  
Medchal.

To  
The Assistant Director,  
Survey and Land Records,  
Medchal-Malkajgiri.

149

Rc.No.7589/1998/S6/D. dt. 3.03.2020

Sir,

Sub:- TSFD - Demarcation of Gajularamaram Forest Block - Sy.No.19 - Request -  
Reg.

Ref:- FRO Dulapally Rc.No.07/DP/2020, dt:26.02.2020.

<><><>

With reference to the subject cited above, it is to submit that an Urban Lung space is being created ( Park) by GHMC officials and they are fencing the Forest Block of Gajularamaram, but many of the surrounding private people are claiming land inside the existing forest boundary and not allowing us to complete the work.

In this regard informed that Gajularamaram Forest Block is notified U/s.29 of Hyderabad Forest Act 1355 Fasli and Section 4 proposals are also prepared and pending. As per the proposals, the area of the block is 486 Acres and as per the Revenue records, the area of the Forest Block is Ac 471.14 Gts., But as per the ground situation the existing area is 425.00 Acres. which is approximately 50 Acres. less than the area mentioned. The Forest Range Officer, Dulapally reported that many requisitions for complete survey of Sy.No.19 of Gajularamaram Forest Block has been put before the Tahsildar, Qutbullapur, Medchal Dist., to complete the Survey of the Forest Block and also requested the surveyor several times but nothing is being happened till today and many private people are going on constructing around the boundary line on the name of other patta lands. Even though notices are issued no body is responding and people are constructing houses on the name of other pattas because of which valuable forest land is lost from the forest. Many private pattas (other survey Nos.) are being shown inside the Forest boundary on the name of joint surveys without fixing the Forest boundary.

Further many PIL's are being filed in court of law by many people stating that Government lands are being encroached, complaints are being filed in the office of the Prl. Chief Conservator of Forests that no action is being taken against the encroachers. In order to file case against the encroachers there is a need to establish that they got encroached into the Forest boundary. Since the survey is pending we are not in a position to do file cases against the encroachers. Hence we are requesting that the survey may be completed as early as possible

Hence it is requested to complete the survey and fix the boundaries in order to retrieve the Forest land and save the Forest from encroachers and to complete the development work of Urban Lung Space.

Yours faithfully

*S. D. Sudhakar Reddy*  
District Forest Officer,  
Medchal  
3.3.20

Copy to the Forest Range Officer, Dulapally. She is requested to pursue the matter with the ADSLR, Medchal and ensure that the survey is completed as soon as possible and submit compliance report.

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

dt: 27/8/2020

From,  
Smt Sridevi Saraswati,  
Forest Range Officer,  
Dulapally.

To  
The District Forest Officer,  
Medchal District.



Rc No. 01/ DP/Survey/2020-21 Dt: 27/08/2020. |

Sir,

Sub: Request for the fixing of the Surveyed points of Sy.No.19 on the ground with GPS points duly signed by the team members of ADSLR- reg.

<<<<<>>>>

As per the instructions of District Forest Officer, we attend the survey of Gajularamaram forest block, Sy.No.19. The survey is done by the ADSLR and their team on 14-07-2020, 27-07-2020 and 06-08-2020. The survey done by the ADSLR is not in accordance with the village map. They have not followed the measurements of the village map of Department of Survey and Land Record and they fixed some points on the name of Tippons.

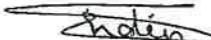
It is to submit that the survey points shown by the team members are also controversial as they are showing the boundary points differently at different dates from last 16 months. It is also submit that our staff has taken the GPS coordinates on the ground as per the instructions of the Survey team; and requested them to sign the copy of the Coordinates but they skipped saying "it will be signed by higher authorities". As the boundary points fixed by the Survey team is not in according to the measurements of the village map and also the area of the Forest is also not matching according to the records, we are not in a position to fix the correct boundaries of Gajularamaram forest block.

Hence it is requested to the District Forest Officer, Medchal district to make the District Survey team fix the survey points of boundaries of Sy.No. 19 with GPS coordinates of the points fixed on the ground, duly signed by the Survey team.

This is submitted for favour of kind information and necessary action in order to acquire the 190.6 Ha of forest land on ground.

Thanking you

Yours faithfully

  
Forest Range Officer,  
Dulapally,

TO  
Pl. Purup  
letter to AD.  
SLR immediately  
2/8

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Date: 05/09/2020

-153-

From,  
Smt.Sridevi Saraswati,  
The Forest Range Officer,  
Dulapally.

To,  
The District Forest Officer,  
Medchal District.

Sub:- Submission of Report of Survey of ADSLR – Sy.No.445 of Gajularamaram village –Reg.

It is to submit that as per the oral instructions of District Forest Officer ,medchal District we have attended the survey of ADSLR on 06-08-2020 in Gajularamaram forest block at Sy.No. 445 and the survey team under the leadership of ADSLR has fixed the points of Sy.No. 445 on the ground. The GPS points are as follows.

- 1)17.53350,78.41789 2) 17.533218,78.41372 3) 17.532050 , 78.419704  
4)17.53254, 78.41727 5)17.533177, 78.417372

On calculating the area by fixing this GPS readings the area has come to Acres 8 -12 Guntas against the pahani which is Acres 7- 01 Guntas. Inside the forest boundary the area shown was Acre 1- 08 Guntas.

This is submitted for favour of kind information and necessary action.

Encl: 1) Map of Sy.No.445  
2) Pahani copy of 445 Sy.No. submitted by O/o MRO Qutbullapur.  
3) Pahani Copy of ILRMS

Yours faithfully

Forest Range Officer,  
Dulapally.

**FOREST RANGE OFFICER  
DULLAPALLY, MEDCHAL DIST.**

ISSUED UNDER RTI 2005

GOVERNMENT OF TELANGANA  
(SURVEY & LAND RECORDS DEPARTMENT)

From  
M. Ramchander  
AD/Inspector of Survey  
Survey & Land Records  
Medchal-Malkajiri Dist.

To  
The Dist Collector  
Medchal-Malkajiri Dist

Rc. No. A2/406/2022 Dt 30-04-2022.

Sir,

Sub:-HMDA - Plg - Legal - Hon'ble NGT, Chennai - OA No 17 of 2022 filed by  
Premandla Kiran Kumar, Gajularamaram Village, Quthubullapur Mandal  
Medchal-Malkajiri Dist -Order dt 11.02.2022 - Survey work completed  
Report submitting - Reg.

- Ref:-1) Hyderabad Metropolitan Development Authority Hyderabad File No.  
NGT/OA.No.17/2022/EZ/CA Unit/Plg/HMDA/22 dt -03-2022.  
2).This Office Procs No. A2/406/2022 dt 29-03-2022.  
3) Chief Planning Officer, HMDA Hyderabad, Note dt 27-04-2022  
4)Report submitting by the survey team, dt 30-04-2022.

@@@

I invite kind attention to the references cited, it is requested to conduct the  
joint survey of land Sy. No. 19 situated at Gajularamaram village of Quthubullapur  
Mandal, Medchal-Malkajiri Dist. Further submit that certain survey staff has  
deputed for conduct the demarcation of above said survey number, vide reference 1  
to 3<sup>rd</sup> cited.

Further submit that the survey team has submitted a report that conducted  
survey of land Sy. No. 19 situated at Gajularamaram village, Quthubullapur Mandal  
and demarcate the boundary and showing the boundaries of above mentioned land to  
Forest Officials & GHMC town Planning department and prepared a location sketch.

In view of the above I am herewith submitting the survey report and Location  
Sketch of land Sy. No. 19 situated at Gajularamram village, Quthubullapur Mandal for  
kind perual.

Encl:- (As above)

Yours faithfully

*[Signature]*  
AD/Inspector of Survey  
Survey & Land Records,  
Medchal-Malkajiri Dist.

Copy submitted to the Chief Planning Officer, HMDA Hyderabad for information.

1521  
30/04/22

169

To Submit  
per to  
DFO, HMDA

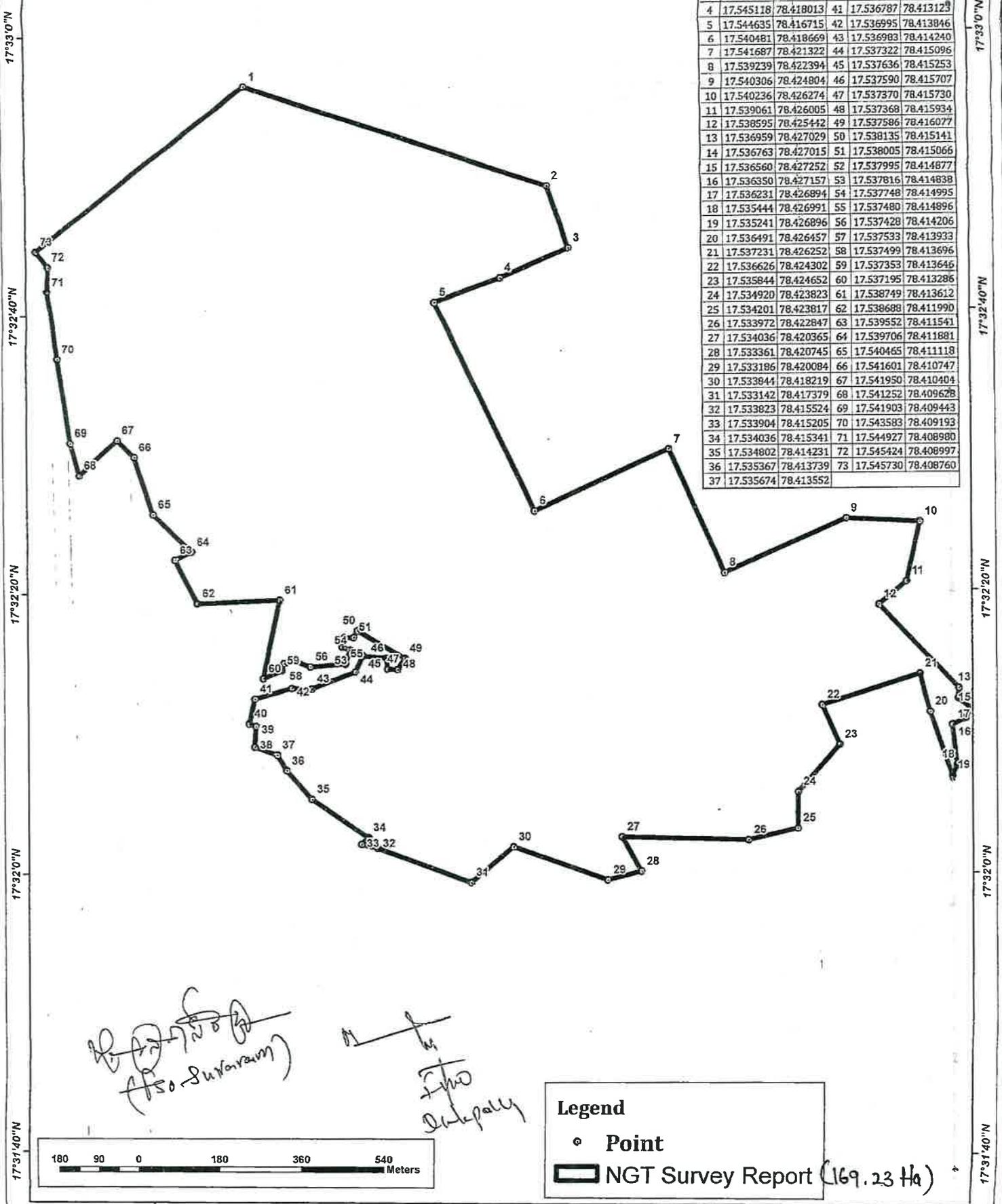
DFO,  
22/04/22  
to prepare  
the report  
in next 17/04/22

30/4/22

# Gajularamaram RF, Dulapally Range

173

Sno	Latitude	Longitude	Sno	Latitude	Longitude
1	17.540968	78.412998	38	17.535832	78.413114
2	17.546929	78.418957	39	17.536248	78.413144
3	17.545693	78.419380	40	17.536299	78.413009
4	17.545118	78.418013	41	17.536787	78.413123
5	17.544635	78.416715	42	17.536995	78.413846
6	17.540481	78.418669	43	17.536983	78.414240
7	17.541687	78.421322	44	17.537322	78.415096
8	17.539239	78.422394	45	17.537636	78.415253
9	17.540306	78.424804	46	17.537590	78.415707
10	17.540236	78.426274	47	17.537370	78.415730
11	17.539061	78.426005	48	17.537368	78.415934
12	17.538595	78.425442	49	17.537586	78.416077
13	17.536959	78.427029	50	17.538135	78.415141
14	17.536763	78.427015	51	17.538005	78.415066
15	17.536560	78.427252	52	17.537995	78.414877
16	17.536350	78.427157	53	17.537816	78.414838
17	17.536231	78.426894	54	17.537748	78.414995
18	17.535444	78.426991	55	17.537480	78.414896
19	17.535241	78.426896	56	17.537428	78.414206
20	17.536491	78.426457	57	17.537533	78.413933
21	17.537231	78.426252	58	17.537499	78.413696
22	17.536626	78.424302	59	17.537353	78.413646
23	17.535844	78.424652	60	17.537195	78.413286
24	17.534920	78.423823	61	17.538749	78.413612
25	17.534201	78.423817	62	17.538688	78.411990
26	17.533972	78.422847	63	17.539552	78.411541
27	17.534036	78.420365	64	17.539706	78.411881
28	17.533361	78.420745	65	17.540465	78.411118
29	17.533186	78.420084	66	17.541601	78.410747
30	17.533844	78.418219	67	17.541950	78.410404
31	17.533142	78.417379	68	17.541252	78.409628
32	17.533823	78.415524	69	17.541903	78.409443
33	17.533904	78.415205	70	17.543583	78.409193
34	17.534036	78.415341	71	17.544927	78.408980
35	17.534802	78.414231	72	17.545424	78.408997
36	17.535367	78.413739	73	17.545730	78.408760
37	17.535674	78.413552			



*(H.S. Sivarani)*

*To  
The  
Dulapally*

**Legend**

- Point
- ▬ NGT Survey Report (169.23 Ha)

78°24'40"E      78°25'0"E      78°25'20"E

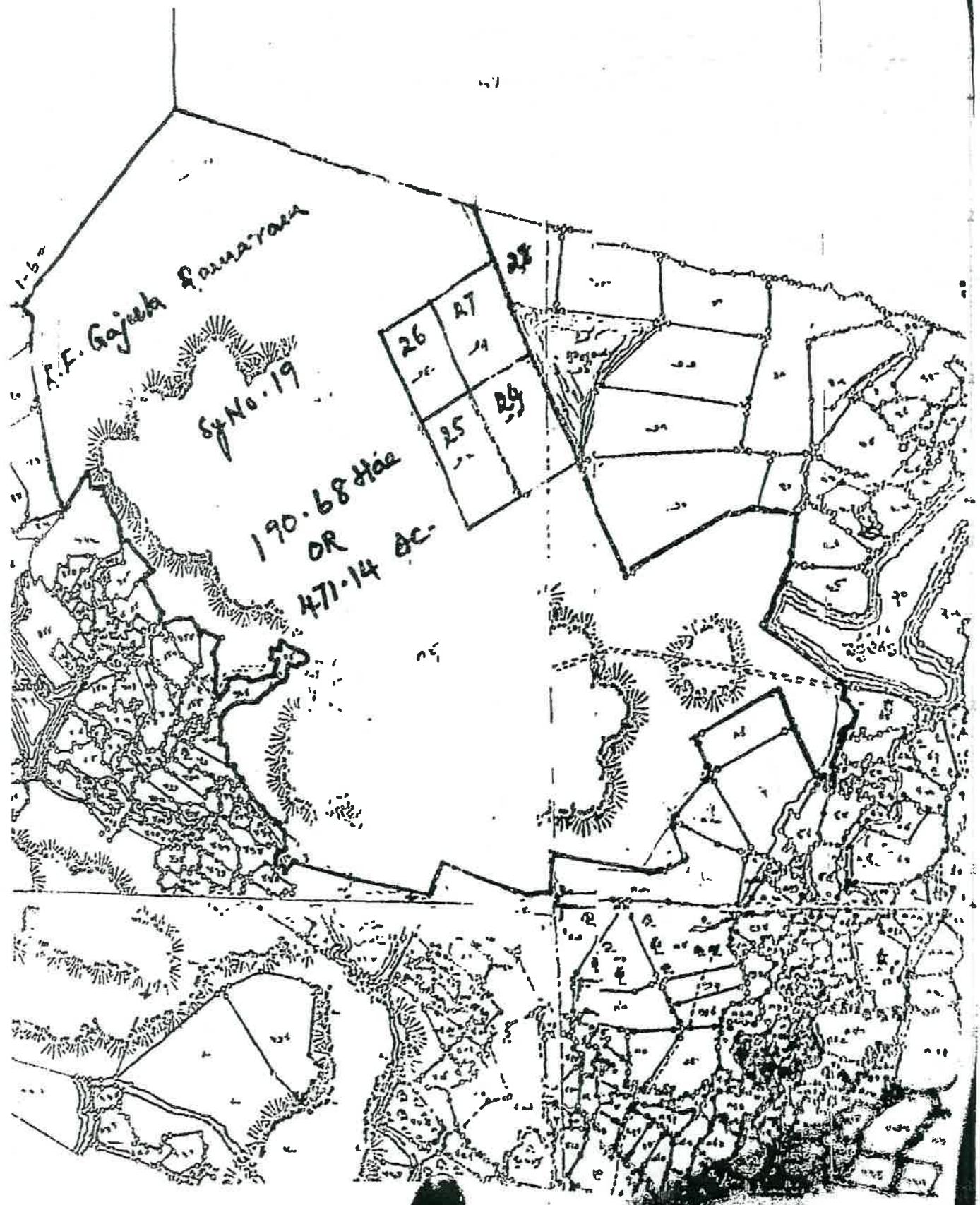
17°33'0"N      17°32'40"N      17°32'20"N      17°32'0"N      17°31'40"N

78°24'40"E      78°25'0"E      78°25'20"E

Village Map of Gajularampalem

Dr. Gajularampalem  
Camp No: 205.  
P.O. Gajularampalem

181



From:

Date: - 04/08/2022

Sri Permandila Kiran Kumar S/o P. Lingam  
Aged about 34 Years  
H-No 2-28 Gajularamaram Village,  
Hyderabad Telangana 500055.

To:

The Public Information Officer,  
The Metropolitan Commissioner,  
Hyderabad Metropolitan Development Authority,  
Block 'A', District Commercial Complex,  
Tarnaka, Secunderabad - 500017  
Telangana, India.



**Sub: Information Under R.T.I Act, of 2005**

Please to provide the following information as early as possible under R.T.I

1. Please provide Master Plan 2031 (Hard Copy's) of Roads, Nala's, Water Bodies Maps and Other Infrastructures Passing from Gajularamaram Village Quthbullapur Mandal, Medchal Malkajgiri Dist Hyd T.S
2. Please provide copies of "Approved Layouts" List and "Layout Copie's Maps" in Gajularamaram Village Quthbullapur Mandal, Medchal Malkajgiri Dist Hyd T.S
3. Please provide NALA's Flow Maps From Pedda Cheruvu, Ramuni Cheruvu, Chintal Cheruvu, Bandam Cheruvu, & Parki Cheruvu of Gajularamaram Village Quthbullapur Mandal Medchal Malkajgiri Dist Hyd T.S.

I am here with paid a court fee of Rs 10/- and ready to bear the charges required the Act, for providing the said information under the said Act.  
Please to provide the above information as early as per the Act as stated supra

Thanking You

  
Yours Sincerely

P. Kiran Kumar

9666413666



## Hyderabad Metropolitan Development Authority

Swarnajayanthi Commercial Complex, Ameerpet, Hyderabad - 500082

Lr.No.730/RTI/MED/MPU/HMDA/2022,dt: 21.09.2022

To

✓ Sri Permandla Kiran Kumar,  
S/o P. Lingham,  
H No.2-28, Gajularamaram (V),  
Hyderabad, Telangana – 500055,  
Mobile No. 9666413666.

Sir,

Sub: HMDA – MPU – Furnishing information under RTI Act 2005 – Reg.

Ref: Your Application, Dt:04.08.2022.

\*\*\*\*\*

With the subject and reference cited, it is to inform that your RTI application has been examined and it is to inform that the Gajularamaram (V), Quthbullapur (M), Medchal -Malkajgiri (Dist.) falls within the Revised Master Plan of Kukatpally Zone Segment of Erstwhile HUDA area approved vide G.O.Ms.No.288 MA &UD dt:03.04.2008.

Further, it is to inform that request regarding Point 01 of your application, you may obtain True copy of the Revised Master Plan of Kukatpally zone segment of Erstwhile HUDA Area notified vide G.O.Ms.No.288, MA & UD (1) dept., dt.03.04.2008 which is inforce by paying an amount of Rs.1050/- through challan at IOB, Ground floor, Swarnajayanthi complex, HMDA, Ameerpetand regarding Points 02 & 03 which are not pertains to Master Plan Section and the copy of the application has been forwarded to concerned section.

This is for kind information.

Your faithfully,  
Sd/-

Secretary PIO, HMDA

Chief Planning Officer

//t.c.f.b.o//

Copy to the Admin PIO & LAO, HMDA



**Hyderabad Metropolitan Development Authority**  
Swarnajayanthi Commercial Complex, Ameerpet, Hyderabad - 500082

Lr.No.730/RTI/MED/MPU/HMDA/2022, Dt.17.10.2022

To  
Sri Permandla Kiran Kumar,  
S/o P. Lingham,  
H.No.2-28, Gajularamaram (V),  
Hyderabad, Telangana – 500055.  
Cell No: 9666413666.

Sir

Sub: HMDA – MPU – Plg – Furnishing of Information under R.T.I Act 2005 –  
Issuing true copy of Kukatpally Zone Segment – Reg.

Ref:

- 1) Your representation, dt.04.08.2022 Under R.T.I Act.
- 2) Lr.No:730/RTI/MED/MPU/HMDA/2022, dt: 21.09.2022.
- 3) Your representation, dt: 10.10.2022
- 4) Challan No.1980, dt.10.10.2022.

\*\*\*\*\*

With the subject and references cited, it is inform that as per your request the true copy of Kukatpally Zone Segment of Erstwhile HUDA Area notified vide G.O.Ms.No.288, MA & UD (I1) dept., dt.03.04.2008, is herewith enclosed.

This is for information.

Yours faithfully

  
Planning Officer

Copy to the Admin PIO & LAO, HMDA

Encl: As said above.



# Hyderabad Metropolitan Development Authority

Office of the Executive Engineer, Lakes Protection Committee Cell,  
2<sup>nd</sup> Floor, Swarna Jayanthi Commercial Complex, Amecrpet, Hyderabad.

To,

Sri P.Kiran Kumar,  
H.No:2-28  
Gajularamaram(V),  
Hyderabad-500055.

File No: 881/RTI/LPC/HMDA/2022, Dt:-26/09/2022.

Sub:-HMDA-LPC-Cell-RTI Act-Certain information sought- Information Furnished-Reg.

Ref:- RTI-Application of Sri P.Kiran Kumar, forwarded by the Admin PIO/LA/HMDA  
No.OPTr./730/RTI/AdminPIO/HMDA/2022 ,Dt:- 18-08-2022.

\*\*\*\*

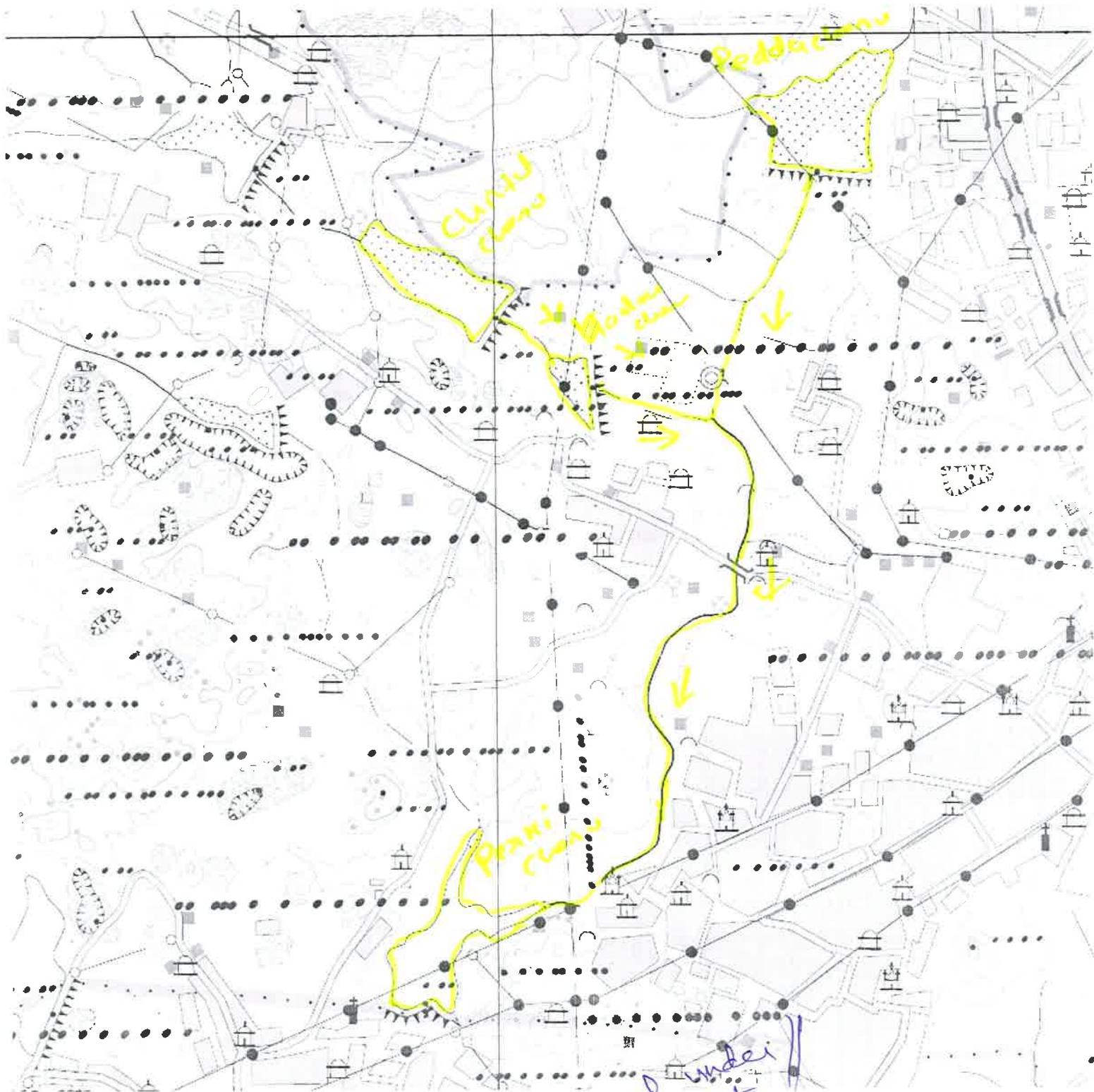
With reference to your application under reference cited, wherein certain information sought under RTI act, I herewith furnish the information available in the office records

Sl.No	Information sought by the applicant	Information Furnished
1	Provide Master Plan 2031 of Roads, Nala, water bodies and other infrastructures..	Information not available in Lake Protection Committee (LPC), HMDA.
2	Provide copies of Approved Layouts list..	Information not available in Lake Protection Committee (LPC), HMDA.
3	Provide NALA's Flow Maps from Pedda Cheruvu, Ramuni Cheruvu, Chintal Cheruvu, Bandam Cheruvu, & Parki Cheruvu of Gajularamaram Village, Quthbullapur Mandal, Medchal Malkajgiri Dist Hyd T.S	The Lakes Surplus flow Map on Survey of India Map is Enclosed. It is to inform that the Ramuni Cheruvu is not traceable/ identified.

*Okishankar*  
26/09/22  
Executive Engineer (APIO)  
Lake Protection Committee  
HMDA

Copy submitted to Admin., PIO., HMDA for favour of information.

SOI TOPO SHEET 56K/6.



Issued under  
RTI Act

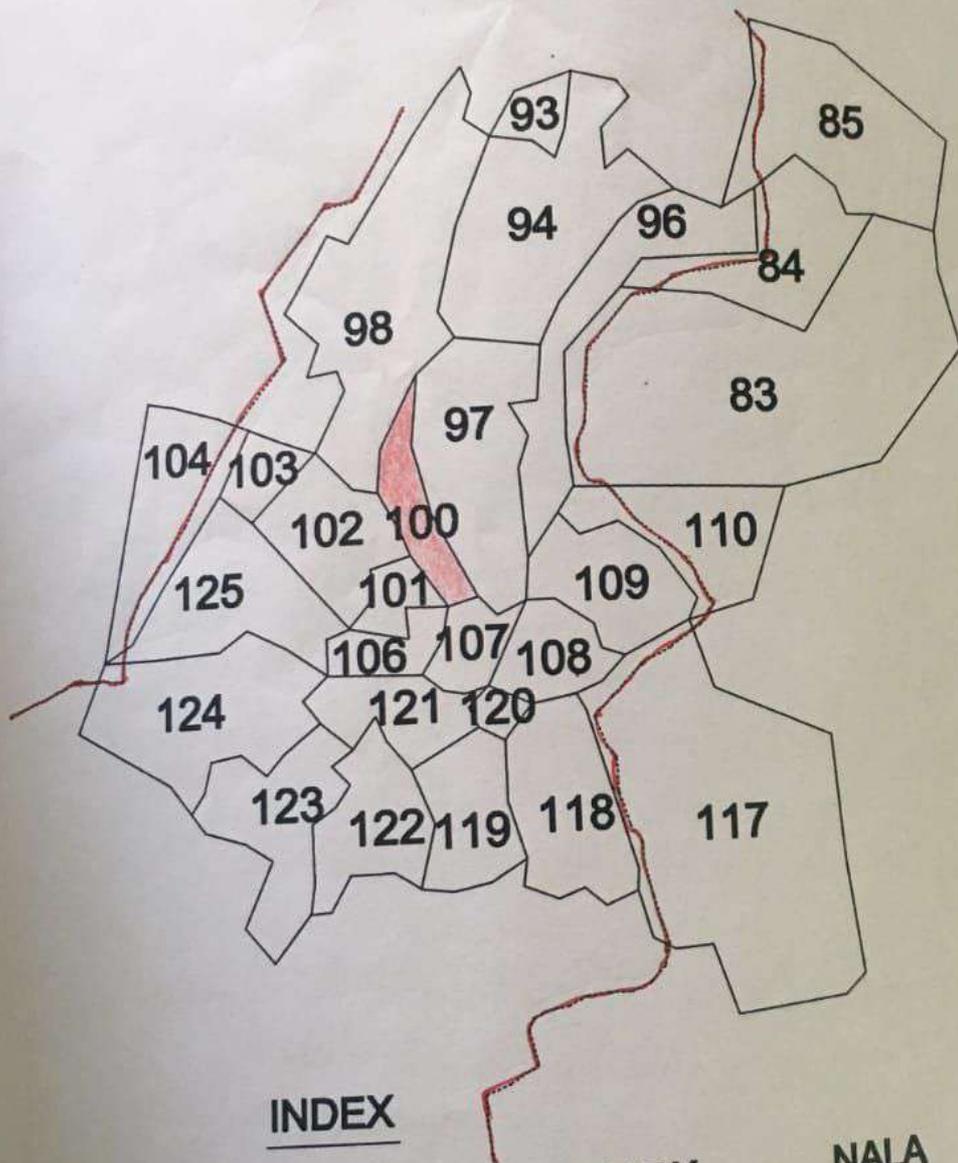
Krishna Rao  
 28/09/22  
 Executive Engineer  
 Lake Protection Committee Cell  
 Hyderabad Metropolitan Development Authority

LOCATION SKETCH OF SY-NO:- 100 SITUATED AT  
GAJULARAMARAM (V), MANDAL:-QUTHBULLAPUR  
DIST:-MEDCHAL MALKAJGIRI.

N



Scale:-16"= 1Mile



INDEX

SY-NO

EXTENT

MARK

NALA

100

AC 0-19 GTS  
( AS PER TIPPON)



100

AC 0-13 GTS  
( AS PER PAHANI)



*J.S.*  
Mandal Surveyor,  
Quthbullapur Mandal.

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 51/UC/TPS/C26/GHMC/2022

DI. 30. 06. 2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No. ,  
Sy No. 19 , Gajularamaram village - Notice under Section.452(1) &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_

2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of , Sy No.19 , Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorisedly constructed G+1.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7-7-2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.

To  
Sri/Smt Owner/occupier,

Sy. No 19,

Gajularamaram.

*pasted on wall*

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.07/UC/TPS/C26/GHMC/2022

Dt. 20. 06. 2022

Sub: GHMC - T.P. Section - Circle No.26 - unauthorized construction in Plot No. ,  
Sy No. 19 , Gajularamaram village - Notice under Section.452(1)/ &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of , Sy No/9 , Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorizedly constructed shed.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7-7-2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof will be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.  
46

To  
Sri/Smt Anji Goud,  
Sy. No 19  
Gajularamaram.

Prm.  
957 3576662.

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kakatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION 452(D) & 461(D) OF THE HMC ACT

Notice No. 511/C/TFC/26/GHMC/2022

DL. 20.11.2022

Sub: GHMC - T.P. Section - Circle No.26 - unauthorized construction in Plot No. \_\_\_\_\_  
Sy No. 19, Gajularamaram village - Notice under Section 452(D) &  
461(1) of the HMC Act - Issued - Regarding.

- Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\*\*\*\*\*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of \_\_\_\_\_, Sy No. 19, Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorizely constructed A.C. shed

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 27.11.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
(Deputy City Planner,  
Gajularamaram Circle-26, GHMC.)

To  
Sri/Smt K. Rasool,

Sy no 19,

Gajularamaram.

Aనునె,

9666589611

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 94UC/TPS/C26/GHMC/2022

Dt. 30. 04.2022

Sub: GHMC - T.P.Section - Circle No.26 -unauthorized construction in Plot No. ,  
Sy No. 17 , Gajularamaram village -Notice under Section.452(1)/ &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_

2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of , Sy No. 9 , Gajularamaram, made there under as given below:

### Details of the unauthorized constructions .

You have unauthorizely constructed shed.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 27.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.

To  
Sri/Smt K.Lingam,

Sy.No 19 Lalabguda

Gajularamaram.

  
9491134564

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.05/UC/TPS/C26/GHMC/2022

Dt. 30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No.439,  
Sy No. , Gajularamaram village -Notice under Section.452(1)/ &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No 439, Sy No. , Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorizably constructed G+1

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.



Deputy City Planner,  
Gajularamaram Circle-26, GHMC.

To  
Sri/Smt Naveen,

Plot No 439,

Yenus Enclave Gajularamaram

Chiranjeev  
8501005553

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 04UC/TPS/C26/GHMC/2022

Dt. 30. 06.2022

Sub: GHMC – T.P.Section – Circle No.26 – unauthorized construction in Plot No. 438  
Sy No. \_\_\_\_\_, Gajularamaram village – Notice under Section.452(1)/ &  
461(1) of the HMC Act – Issued – Regarding.

Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 438, Sy No. \_\_\_\_\_, Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorisedly constructed G+1.

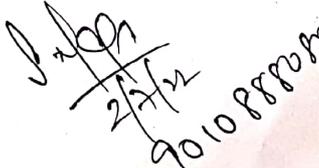
The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof will be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.

To  
Sri/Smt Nagaraj,

Plot No 438,

Veenus Enclave Gajularamaram

  
2/7/22  
9010888020

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 9 /UC/TPS/C26/GHMC/2022

Di. 20. 06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No. 437  
Sy No. 12, Gajularamaram village - Notice under Section.452(1)/ &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_

2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 437, Sy No. 12, Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorisedly constructed Ground Floor

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,

Gajularamaram Circle-26, GHMC.

To  
Sri/Smt Prathap Reddy, & Rlandini

Plot No 437,

Neerus Enclave Gajularamaram



8309642144

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 3/UC/TPS/C26/GHMC/2022

DI, 20.06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No. <sup>436</sup>,  
Sy No. , Gajularamaram village - Notice under Section.452(1) / &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_

2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. <sup>436</sup>, Sy No. , Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorizedly constructed G+1.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.  
KS

To  
Sri/Smt Sri Krishna,

Plot No 436,

Neevus Enclave Gajularamaram

*Posted on wall*

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 9/UC/TPS/C26/GHMC/2022

Di. 30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 -unauthorized construction in Plot No. <sup>4549455</sup>  
Sy No. , Gajularamaram village -Notice under Section.452(1)/ &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. <sup>4549455</sup> Sy No. , Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorisedly constructed stillts building.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,

Gajularamaram Circle-26, GHMC.

To  
Sri/Smt D. Rajashekhar Reddy & Another

Plot No 4549455,

Veenus Enclave Gajularamaram

Y. V. Reddy

7981474506

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. U/UC/TPS/C26/GHMC/2022

DL.30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No. <sup>456</sup>,  
Sy No. \_\_\_\_\_, Gajularamaram village - Notice under Section.452(1) / &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_

2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. <sup>456</sup>, Sy No. \_\_\_\_\_, Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizely constructed stilt+4 building

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.



Deputy City Planner,  
Gajularamaram Circle-26, GHMC.

To  
Sri/Smt G. Anji Prasad, & others

Plot No 456,

Greenus Enclave Gajularamaram

*Chow*  
9848917927

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 11/A/C/TPS/C26/GHMC/2022

DL No. 06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No. 434/P  
Sy No. \_\_\_\_\_, Gajularamaram village - Notice under Section.452(1) / &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_

2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 434/P, Sy No. \_\_\_\_\_, Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorizedly constructed Ground Floor

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof will be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.

To  
Sri/Smt Nirmala Rao,

Plot No 434/P,

Venus Enclave Gajularamaram

M. Kesavarajhin:  
9553380878.

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.12/UC/TPS/C26/GHMC/2022

DI.No.06,2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No. <sup>472/2/473</sup>  
Sy No. , Gajularamaram village - Notice under Section.452(1) &  
461(1) of the HMC Act - Issued - Regarding.

- Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. <sup>472/2/473</sup>, Sy No. , Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthoriziedly constructed G+1 building

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorised construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.

To  
Sri/Smt P. Ananda Babu

Plot No 472/2/473  
Veenus Enclave Gajularamaram

  
2/7/22  
8125479200

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 13/UC/TPS/C26/GHMC/2022

Di.30.06.2022

Sub: GHMC – T.P.Section – Circle No.26 – unauthorized construction in Plot No. 479,  
Sy No. , Gajularamaram village – Notice under Section.452(1)/ &  
461(1) of the HMC Act – Issued – Regarding.

Ref: 1. This office permit No. \_\_\_\_\_.

2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 479, Sy No. , Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorizedly constructed G+1.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.

To  
Sri/Smt Jagadeeshwari, Devi

Plot No 479,

Neerus Enclave Gajularamaram

9515110199

TSP 00 P

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.14/UC/TPS/C26/GHMC/2022

Dt. 30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No.372,  
Sy No. , Gajularamaram village - Notice under Section.452(1) &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No 372, Sy No. , Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorizably constructed 4+1 pent house

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 2.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof will be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.

To  
Sri/Smt Shaik Shafee

Plot No 372,

Veenus Enclave Gajularamaram

pasted on wall



# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.16 /UC/TPS/C26/GHMC/2022

Dt. 30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in <sup>beside</sup> Plot No. 370,  
Sy No. , Gajularamaram village - Notice under Section.452(1)/ &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of <sup>Plot No 370</sup> beside, Sy No. , Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorizably constructed G+1.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.

To  
Sri /Smt Owner/occupier,

Beside Plot No 370

Veenus Enclave Gajularamaram

*pasted on wall.*

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.19/UC/TPS/C26/GHMC/2022

DI.26, 04.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in, <sup>beside</sup> Plot No. 341,  
Sy No. , Gajularamaram village - Notice under Section.452(1) &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of <sup>beside</sup> Plot No. 341, Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorisedly constructed Grittent house.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.



Deputy City Planner,  
Gajularamaram Circle-26, GHMC.

To  
Sri/Smt Owner/Occupier

Beside Plot No.341,

Neenus Enclave Gajularamaram

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 16/UC/TPS/C26/GHMC/2022

Di. 30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No.341,  
Sy No. \_\_\_\_\_, Gajularamaram village - Notice under Section.452(1) &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 341, Sy No. \_\_\_\_\_, Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorizably constructed Grand Floor

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 27.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.  
*AB*

To  
Sri /Smt Shamala Kalyani

Plot No 341

Near to Enclave Gajularamaram

S. Kalyani  
888 6502990

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. VUC/TPS/C26/GHMC/2022

DL No. 06/2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No. 301,  
Sy No. , Gajularamaram village - Notice under Section.452(1) &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of plot No 301, Sy No. , Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorizedly constructed G+2.

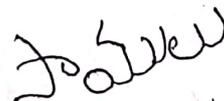
The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7-7-2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.  
*KS*

To  
Sri/Smt D. Kalyanam

plot No 301,

Neerus Enclave Gajularamaram

  
9848205764

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.22/UC/TPS/C26/GHMC/2022

DL No. 06, 2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No. 481  
Sy No. 48/, Gajularamaram village - Notice under Section.452(1) &  
461(1) of the HMC Act - Issued - Regarding.

- Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\*\*\*\*\*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 48/ Sy No. 48/, Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorisedly raised columns

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 27.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof will be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.  
MB

To  
Sri/Smt Mahesh,

Plot No 481

Veenvs Enclave Gajularamaram

  
9985414022

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.2\UC/TPS/C26/GHMC/2022

Dt. 30. 062022

Sub: GHMC – T.P.Section – Circle No.26 – unauthorized construction in Plot No. 1105,  
Sy No. , Gajularamaram village – Notice under Section.452(1) &  
461(1) of the HMC Act – Issued – Regarding.

Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 1105, Sy No. , Gajularamaram, made there under as given below:

### Details of the unauthorized constructions.

You have unauthorizably constructed G.H.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.

To  
Sri/Smt Prasad,

Plot no 1105,

Jeenu's Enclave Gajularamaram

# GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,  
Circle No.26, Kukatpally Zone,  
Gajularamaram, Hyd.

## NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 7/UC/TPS/C26/GHMC/2022

DI.30.042022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No. 1106,  
Sy No. \_\_\_\_\_, Gajularamaram village - Notice under Section.452(1) &  
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. \_\_\_\_\_  
2. NGT Case. No: 17/2022

\* \* \* \* \*

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 1106, Sy No. \_\_\_\_\_, Gajularamaram, made there under as given below:

### Details of the unauthorized constructions .

You have unauthorizedly constructed G+1.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof will be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

  
Deputy City Planner,  
Gajularamaram Circle-26, GHMC.  
AS

To  
Sri/Smt Prasad,

Plot No 1106,

Neeris Enclave Gajularamaram



# 'నది'కాదు..నరులు ఉండేదే..



వరదలో తేలియాడుతూ కారు పయనం..

**-మొదటి పేజీ తిరుణాలు**  
మేర్యల్ జిల్లా కుమ్మిల్లాపూర్ నియోజకవర్గం గాజులూరులో అక్రమ వెండ్రు 'పోలీస్ ఎంక్లేవ్'లో వరద తీవ్రతలు సృష్టిస్తుంది.. కుక్కవారం ఎడతెరిపి లేకుండా జరిగిన బాధి పలకానికి రోడ్లపై నదులను తలపించే విధంగా వరదనీరే ప్రవహిస్తుంది. సుమారు ఐదు వందల మటుంబాలు నివసించే 'పోలీస్ ఎంక్లేవ్'లో వెంకటేశ్వ రోడులో నీరు ప్రవహిస్తున్న ఉంది. గత ఐదు సంవత్సరాలూ ఉన్న ఈ సమస్యకు పరిష్కార చర్యల కొరకే పోవడం దురదృష్టవరం. 'పేదకొవ్వ' ఊరు చిల్కా అప్పి దండాగా అధికారుల సహాయ సహకారంతో అక్రమ

లేబర్ల వేసి, అక్రమాలకు కేరాఫ్ అడ్డం గా మార్చారు. వెండర్ నిర్మాణంలో ప్రధానంగా తెలంగాణ అధికారులు, ఇరిగేషన్, జీహెచ్ఎస్ అధికారుల ప్రయోజనం ఉండటం గమనార్హం. ఈ రెండో విషయంలో అధికారులు పిల్లి పొలుకొనిన దండాగా వ్యవహరించారు. వ్యవసాయ భూమిలో ల్యాండ్ బిల్డింగ్ లేకుండానే, అక్రమ వెండర్ వేస్తుంటే తెలంగాణ అధికారులు పట్టించు కోలేరు. రోడ్లు వేసి, ప్లాట్లను చేస్తుంటే జీహెచ్ఎస్ అధికారులు సహకరించారు. ఇక పెద్దచెరువు నుండి పురాతన నాలాలు చెందు ఉండగా ఒకటి కనీసము గు రోడు మరొకటి మార్గంలో వేస్తుంటే, ఇరిగేషన్ రోడ్లను



దూసింది. అధికారులు అక్రమార్కులు ఒకటి అప్పుడు రద్దీ రేబులు కానేని ప్లాట్లు కట్టించారు. ఇప్పుడు కాలని వాసులను వరదల్లో ముంచోయారు. ఓపిష్ గా ఉంటామని చెప్పి కార్లు మార్గంలో వేస్తే ఎలాంటి విషయాల రుదహిస్తాయో ఇరిగేషన్ అధికారులకు తెలిసే వెండర్ నిర్మాణాలకు సహకరించారు. డిజిస్ట్రేషన్ కేంద్రాలు తప్ప, ఇంటి నిర్మాణానికి అనుమతులు జారీ చేసే అవకాశం లేని ప్లాట్లకు విడివిడిగా ఎర్రఆఫీస్ లు కొనుగోలు చేయడం అదనంగా ఇళ్లను పనిచేయ లేని వల్ల మార్గంలో అనుమతులు జారీచేయారు. అధికారులు అక్రమార్కులు చేసిన పాపాలు కాలని వాసులకు కావచ్చాయి.

## లేఅవుట్ ఎక్కల్లా ప్రాపర్టీస్..అభివృద్ధి ఎస్ఆర్ డెవలపర్స్.. వీనస్ ఆర్కేడ్.

వెండర్ నిర్మాణాలకు, అందువలన జరిగిన ప్రోవర్లలో ప్లాట్లు కొనుగోలు చేయడంపై వెంకటేశ్వ రోడులో వాసులు మీటింగులో ప్రస్తావించారు. నిజానికి 'పోలీస్ ఎంక్లేవ్' లేబర్ల వల్ల 'ఎక్కల్లా ప్రాపర్టీస్' కేసును విజయంపట్టి, కాలని డెవలపర్స్ మాత్రం ఒక్కో గణాంకం అంటే అని అనిమెంట్ లో ఎంఆర్ డెవలపర్స్ సోలియర్స్, వీనస్ ఆర్కేడ్ రాజారెడ్డి, కేశవం రెడ్డి వెండర్ డెవలపర్స్ లోను తీసుకున్నారు.. ఒప్పుందం ప్రకారం రోడ్లు, డ్రైనేజీ విషయం, పార్కులు అభివృద్ధి చేసి మార్కెట్ కౌన్సిల్ ఇచ్చిన అలా ఇవ్వలేదు. ఒప్పుందం ప్రకారం ఎక్కల్లా ప్రాపర్టీస్ వద్ద గణాంకం ఇంత రేటు తీసుకున్న డెవలపర్లు అభివృద్ధిని విస్మరించారు బాధితులు ఆరోపిస్తున్నారు. కాలని వాసులకు ఇప్పుడు ఒప్పుందం ప్రకారం రోడ్లు వెండర్ నిర్మాణాలతో వేయించి, కాలని జీహెచ్ఎస్ నిధులతో ఐదు సంవత్సరాలకు ఇప్పుడు రోడ్లు వేయడం ప్రారంభించారు. ఎర్రఆఫీస్ వాచా తమచేతనే విడివిడిగా రెగ్యులరుమార్కులు ఆరోపించారు. కాలని డెవలపర్స్ మెంబు డెవలపర్లలో ఇరుగరేదని, ఇరిగేషన్ నాలాలు తమకు దూరించినందుకు ప్లాట్లు విక్రయించారు తెలిపారు.



## వీనస్ ఎంక్లేవ్ కమాన్ నుండే వెనుదిరిగిన, ఎమ్మెల్యే, జోనల్ కమిషనర్ మమత..

గాజులూరులోని బాబాజీ లేఅవుట్లో ముంపు ప్రాంతంలో, జీహెచ్ఎస్ కాలనీ వల్ల జోనల్ కమిషనర్ మమతతో కలిసి పర్యటించిన ఎమ్మెల్యే వివేకానంద్, 'పోలీస్ ఎంక్లేవ్'లో పర్యటించేటప్పుడు కాలని వాసులు అనేకం వ్యక్తం చేశారు. ప్రజలచేత ఎమ్మెల్యే అవకాశం ప్రజాప్రతినిధి ప్రజల సమస్యలు అడిగి తెలుసు కోవడానికి పర్యటనకు రోజువారం వలె విమర్శలకు తారినైంది. మరోవైపు ఎమ్మెల్యే వెంట వచ్చిన బాధుల గుం అధికారి జోనల్ కమిషనర్ మమత కూడా వరద ఉద్భవించి వెనుదిరిగిపోవడం తీవ్ర ఆరోపణలు చేస్తున్నారు. అధికారులు ప్రజాప్రతినిధులు, ముఖ్యమంత్రి ఆదేశాలకు, ఉన్నతాధికారులకు సమాచారం తెప్పికోవడానికి అన్నట్లు వ్యవహరిస్తున్నారు. పోలో పూర్తికొనడం

వల్లారని స్థానంగా పర్యటించుకున్నారు. గత ఐదు సంవత్సరాలూ ఇదే సమస్య పునరావృతం అవుతుంటే, ప్రజాప్రతినిధులకు, జీహెచ్ఎస్ అధికారులకు తీసుకువచ్చినట్లు కూడా లేదని స్థానికులు అనేకం వ్యక్తం చేశారు. రెండు వర్షాలూలు కాలనీ సమస్యలూ ఉన్న వివేకానంద్, సుమారు ఐదు సంవత్సరాలూగా ఒకేరేటు జోనల్ కమిషనర్ గా విధులు నిర్వహిస్తున్న మమతకు, ఐదు సంవత్సరాలూగా 'పోలీస్ ఎంక్లేవ్' సమస్యల పరిష్కారానికి కొరత చూడక పోవడం విమర్శలగా ఉంది. బాధ్యతాయుతమైన పరిష్కారంలో ఉంటూ బాధ్యతా దహితంగా వ్యవహరిస్తున్నారు. ప్రతి వర్షాలంలో వచ్చే ఈ సమస్యకు కాళ్లతో పరిష్కారం చూపలేకపోవడం దురదృష్టవరమని అనేకం వ్యక్తం చేస్తున్నారు.

గాజులరామారం ఓక్సిజన్ ఎన్‌క్లోజర్ను చుట్టుముట్టిన వరదనీరు



# నీళ్లలో వోక్లిత.. ఆదుకునేది ఎవరు..?



పెద్దచెరువు నుండి వోక్లితకు వరదను సైలాపం.

**-మొదటి వీణ తరువాయి**  
మేర్పలే జిల్లా కుక్కనూరులో గాజులరామారావు పేరు ఇప్పడు రాష్ట్రంలో హాయి మోగుతుంది. గాజులరామారావులోని అక్షయ వెండ్రలో 'వోక్లిత ఎంక్వేస్ట్' అనే మొదటి సైబాగంలో కూడారు పెద్దచెరువు 22 ఎకరాల విస్తీర్ణంలో ఉంటుంది. ఈచెరువులోకి సుమారు 8-9 నెలవలకు నీళ్లు గోయమజిల్లా కావలం ద్వారా వరద పెద్ద చెరువులో వచ్చివేరుతుంది. పెద్దచెరువుకు కెందు ప్రధాన ఓపెన్



పెద్దచెరువు నుండి వీరు విడుదల వ్యవస్థ..

నారాలు ఉంటేనే. ఒకటి వ్యవసాయ భూములకు నీరు అందారానికి చురొకటి ఏకవైస నీరు పనికివెరువులోకి వెళ్ళడానికి. ఒక నాలాను పూర్తిగా అక్షయ వెండ్ర 'వోక్లిత ఎంక్వేస్ట్'లో కలుపుకోగా, మరొక ఓపెన్ నాలా నీటిని, దారి మళ్ళిచి, నాలా స్టంట్లో నిర్మాణాలు చేపట్టిన అక్షయార్కులు, అక్షయ వెండ్ర డిజిటల్ కు తగినట్లుగా భూగర్భంలో సైన్స్ సైనులో నీరు ప్రవహించే విధంగా ఏర్పం చేసి, సైనులో రోడ్డు వేసారు. ఇప్పుడు తప్పిలు అయినవన్నా పనికివచ్చిన రెవెన్యూ, జిల్లాపేజ్ అధికారులు కమ్యూనికేషన్ ద్వారా 'వెల్లం కొట్టిన కాంబిల్'

ఉండవోయాడు. జిహెచ్ఎంసి జిఎన్ ప్లానింగ్ అధికారులను అదే తీరులో కమ్యూతో మేనేజ్ చేసి, తప్పకుండా వెంచర్ ప్లాన్లకు అనుగుణాలు పొందే విధంగా పావులు కలిపారు. రెండుటి కు పనికివచ్చిన రోజు, మూడు కాళ్లు అవినీతి అధికారుల సహకారంతో వెండ్ర నిర్మాణ చేసి అమాయకులకు, ప్లాట్లు కట్టినట్టి కోట్లు దిడుతున్నారు. అక్షయార్కులు అధికారులు చేసిన పాపానికి 'వోక్లిత ఎంక్వేస్ట్' కాలనీ వాసులు వరదలో ఇబ్బందులు ఎదుర్కొంటున్నారు. వరద నీటిలోనే కాంబిల్లు అయ్యారు.

**వోక్లిత ఎంక్వేస్ట్ కాలనీ వాసులపట్ల అధికారులు, ప్రజాప్రతినిధులు మానవత్వాన్ని మరచి, వ్యవహరిస్తున్నారు.. అంటరానివారిని వెలేసినట్లు వెలేస్తున్నారు.. బాధ్యత గల ఎమ్మెల్యే వివేకానంద, కార్పొరేటర్ రావుల శేషగిరిరావు, కూకట్ పల్లి జీహెచ్ఎంసి జోనల్ కమిషనర్ మమత, రెవెన్యూ అధికారులు, జరిగేషన్ అధికారులు ఇప్పటి వరకు కాలనీకి రాకపోవడంపై కాలనీ వాసులు ఆగ్రహం వ్యక్తం చేస్తున్నారు.. మీడియాతో తమ బాధలు చెప్పుకున్నందుకు కక్షసాధింపుగా వ్యవహరిస్తున్నారని 'వోక్లిత ఎంక్వేస్ట్' వాసులు ఆవేదన వ్యక్తం చేశారు..**



కాలనీ కేటంట్లో ప్రవహిస్తున్న నీరు.



వెండ్ర నిర్మాణాకులు బాలాపై వేసిన రోడ్డు బె

## బాధితులను పరామర్శించని ఎమ్మెల్యే వివేకానంద, కార్పొరేటర్ రావుల..

ప్రజలకు సేవచేస్తామని, ఓటర్లకు హామీలు ఇచ్చి, హాయిపాలాలు, గారడీ కేర్లుతో ఓట్లు వేయించుకుని అభిమానంగా ప్రమాణస్వీకారం చేసిన ఇద్దరు ప్రజాప్రతినిధులు ఒకడు నియోజకవర్గం కార్యదర్శిగా వివేకానంద మరొకడు గాజులరామారావు డివిజన్ కార్పొరేటర్ రావుల కేవలగిరావు బాధితులను పలకరించలేదని ఆవేదన వ్యక్తం చేశారు. సుమారు పదిహేను రోజులుగా వరదల్లో ఉన్న తమను, నిత్యం ప్రారంభోత్సవాలు, శంకుస్థాపనలకు సమయాన్ని కేటాయింట్ సాగిన ఎమ్మెల్యే వివేకానంద కాలనీ పరిస్థితులను పరిశీలించలేకపోగా, కాలనీ పోస్టు చేసి పరామర్శించలేదని అన్నారు. జిల్లా కమిషన్ మొత్తం పట్టణంలో స్థానిక కార్పొరేటర్ రావుల కేవలగిరావు, 'వోక్లిత' కాలనీపట్టణంలో అన్నారు. తాము ఏడు సంవత్సరాలుగా జీవించింది అంటున్నట్లు చెప్పిస్తున్నామని, అయినా 'వోక్లిత ఎంక్వేస్ట్' అధికారులు అదుగుపెట్టలేదని, వరద బాధితులను పట్టించుకోలేదని కాలనీవాసులు బాధను వ్యక్తం చేశారు.

## సోమవారం గంటసేపు కురిసిన వర్షంతో వోక్లితలో మోకాళ్ళ లోతు వరద ప్రవాహం..

'వోక్లిత ఎంక్వేస్ట్' అంటున్నారు ప్రజలే అవకాశం మెండుగా ఉంది. సోమవారం 'పెన్ పవర్' ప్రతినిధితో పాటు మరొకరినూ వర్షం మిథులలో వాళ్ళ సేవలలో బాగుగా కాలనీలో పర్యటించగా కాలనీ మొత్తం దుర్భంధం వెడలల్ల దుర్భంధం ముమ్మడి పుణాలు చిగిలేవిధంగా ఉన్నాయి. పాము కాలనీ ప్రజలు పరిస్థితి అగమ్యగోచరం. ఈరోజు మళ్ళీ వర్షం మొదలు కాలనీలో ఓరోజు నింబడలే తప్పలేదు. సుమారు గంటసేపు కురిసిన భారీ వర్షంతో మళ్ళీ మోకాళ్ళ లోతు వరద నీరు ప్రవహించింది. విసుగు వెందిన కొంత మంది 'వోక్లిత ఎంక్వేస్ట్' కాలనీ వాసులు, వెండ్ర నిర్మాణాకుల హాయి చూడటం తాము మోసపోయామని, ఇంట్లు అమ్ముకోని వేరే ప్రాంతాలకు తరలి వెళ్ళమని ఆవేదన వ్యక్తం చేశారు. వరదనీటిలో నిమగ్నంవారిగా తాము అక్షయ జిల్లా కమిషన్ కేసును ఆగ్రహం వ్యక్తం చేశారు. ఐదు సంవత్సరాలుగా కాలనీ అభివృద్ధిపై ప్రశ్నించకుండా ఉండటం, వెండ్ర నిర్మాణం సామగ్రికి తెలివితప్పి వ్యవహరించి 'వోక్లిత ఎంక్వేస్ట్' అసోసియేషన్ అధ్యక్షునిగా కొనసాగుతున్నారని, కాలనీ ప్రజల సహాయం పరిస్థితులను కాలనీ వాసులు తెలిపారు.

# 'నణి'కాదు.. నరులు ఉండడే

అక్రమార్కులు తలపెట్టిన పాపం.. అధికారుల దాష్టికం.. ప్రజలకు శాపమైంది..



గాజులరామారం 'పోక్సిత ఎంక్వేట్' లో వరద బిద్దత్కం..

### మాధవ్ పత్తి..

మేడ్చల్ జిల్లా బ్యూరో/ పేన్ పవర్/జులై 23:

గాజులరామారం 'పోక్సిత ఎంక్వేట్' అక్రమ వెంచర్ నిర్మాణాలు, మూడు శాఖల అధికారుల సహకారంతో అమాయకుల పట్ల మోసాలకు పాల్పడ్డారు.. దాని పర్యవసానమే ప్రస్తుతం 500 కుటుంబాలు వరదలోనే కాటం వెల్లడై దుస్థితి నెలకొందిని కాటన్ తానులు అవేదన వ్యక్తం చేస్తున్నారు.. 'దొంగలు దొంగలు' తీర్పు పంచుకున్న చందంగా అధికారులు అక్రమార్కులు వ్యవహరిస్తున్నారు.. చెరువు కింద వ్యవసాయ భూములను కోసుకోలు చేసి, కన్వెర్షన్ లేకుండానే లేఅవుట్లు వేశారు.. రెవెన్యూ అధికారులు కూడా తమ శిస్తు సదు రేరట్టు సున్నాభికారులకు చూపించు కోవటానకే, అనతిగా నాలుగు నోటీసులు అక్రమార్కులకు పంపించి మూడు అనిపించారు, లక్షలు పోసి షాట్లు కొనుక్కున్న వారిని గొల్లెలను చేశారు.. వెంచర్ నిర్మాణాలు కులు తప్పుమీద తప్పలు చేస్తూ ఇలా అమాయకులకు షాట్లు తప్పిస్తే ఇప్పుడు తమాషా చూస్తున్నారు..

# పేన్ పవర్

## తెలంగాణ రెండవ

ఆదివారం 24 జూలై 2022 సీజీలు :8

'పోక్సిత ఎంక్వేట్'లో నరులను తలపించే వరదలు మోకాళ్ళ లోతు వరద నీరు ప్రవహిస్తున్న చైనం..



-3లో

- గాజులరామారంలో 'పోక్సిత ఎంక్వేట్' అక్రమ వెంచర్ జల మంపం..
- పీవీసీ ఎంక్వేట్ కమాన్ నుండే నెనురింగ్స్ ఎన్నెళ్ళో వివేకాంధ, జోనల్ కమిషనర్ సమీక్ష..
- వెంచర్ నిర్మాణాలకు మొసాంకం అరైన్ 500 కుటుంబాలు..
- ఇదు సంవత్సరాలూ పల్లకాలం కర్ణిందంకే వేరే పోతున్నారు..
- రెవెన్యూ, ఐఆర్ఎస్, వేరెవెంసి వహికారంతో చేరువు కింద అక్రమ వెంచర్ నిర్మాణం..
- భారీ పల్లకాలకు నదులను తలపెట్టుకోర్చు.. వేరెయారుతున్న వాహనాలు..
- గొలుమెక్కలు కాలుదలను భూగర్భంలోకి మార్చారు, దాని పర్యవసానమే వరదలు..
- లక్షలు పోసి కొనుక్కున్నా.. ఇంటి నుండి బయటకు వెళ్ళలేదు..
- లేఅవుట్ వేసింది.. ఎక్కడై త్రొవర్తన.. దెవలవర్చు ఏమో 'చీట్స్' గ్యాంగ్..
- హెచ్ఎంసీపి లేకపోతే రిమ్మిటింగ్ త్రోవర్తనో 500 కుటుంబాలను మోపించేశారు..
- తెలంగాణ ప్రవహించిన దెవలవర్, కాటన్ ప్రసిడెంట్లూ ఉండటం మరోమోసం..



వోక్రితలో మరో రోడ్డులో కిందపడిన ధ్వజం..

- గాజులరామారం వోక్రిత ఎంక్లేవ్ లక్షమ లేఅవుట్లో వారం రోజులుగా వరదలు..
- లైకుప్త వెక్చునవారు జారి పడిపోతున్నారు.. రోడ్లపై నదవాలంటే భయపడుతున్నారు..
- ఇంటి పన్నులు తీసుకునేటోళ్ళు ఇసుంటు రాఫ్ట్.. ఓట్టు అడిగినోళ్ళు వతాలెరాయే..
- ఆరు సంవత్సరాలుగా వరదల్లోనే జీవనం కొనసాగిస్తున్న వోక్రిత ఎంక్లేవ్ వాసులు..
- ప్రజలకు దిక్కులేదు.. ప్రజాప్రతినిధులకు, అధికారులకు బాధ్యత లేదు..
- ఇరిగేషన్, రెవెన్యూ, జీహెచ్ఎంసీ చేసిన తప్పు వోక్రిత ఎంక్లేవ్ వాసులను శిక్షిస్తుంది..

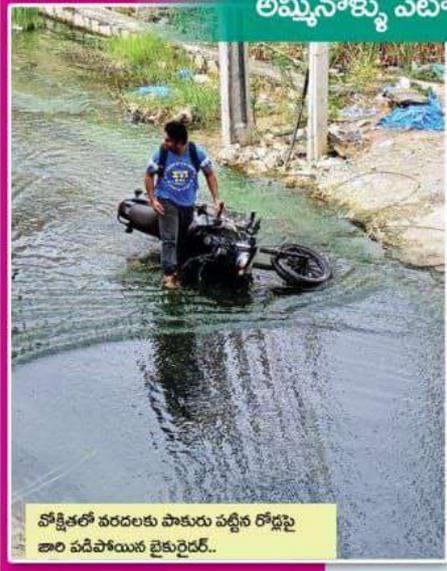
# పెన్ పవర్

తెలంగాణ రెండవ

సోమవారం 17 అక్టోబర్ 2022 పేజీలు :8

## వరదలో.. వోక్రిత ఎంక్లేవ్

అమ్మనోళ్ళు ఎటో పోయిండ్రు.. అభివృద్ధికి తీసుకున్నోళ్ళు అధ్యక్షుడు అయిండు..



వోక్రితలో వరదలకు పాకురు పట్టిన రోడ్లపై జారి పడిపోయిన లైకునైడర్..



గాజులరామారం వోక్రిత ఎంక్లేవ్ లో ప్రవహిస్తున్న వరదనీరు..

**మాధవ్ పత్రి..**  
**మేడ్చల్ జిల్లా బ్యూరో,**  
**పెన్ పవర్, అక్టోబర్ 16:**  
 మూడు శాఖల అధికారుల బాలూడీ తననానికి వోక్రిత ఎంక్లేవ్ వాసులు శిక్షను అనుభవిస్తున్నారు.. లక్షమ లేఅవుట్ కు రివెన్యూ, ఇరిగేషన్, జీహెచ్ఎంసీ అధికారులు చేసిన నపాకారానికి అమాయకులు వరదనీటిలో పోరాటం చేస్తున్నారు.. చెరువు కింద ఉన్న వృషసాయ భూముల్లో లక్షమ వెంచర్లు చేసి, అందమైన డ్రోవర్లను ముర్తింది అమాయకులకు కట్టబెట్టారు.. గొలుసుకట్టు కాలువలను కట్టాచేసిన అపమే అమాయకులకు వెంటూడుతుంది.. చెరువు నాలాల్లో ఒకటి కనుమరుగు, మరొకటి భూగర్భంలో వేశారు.. ప్రకృతికి విరుద్ధంగా చేసిన తప్పిదాలకు వోక్రిత ఎంక్లేవ్ వాసులపై కస్ట్రీక్షిస్తుంది.. లక్షమ వెంచర్ నిర్మాణాలు చేసిన నిర్మాణానికి, అధికారులు లక్షలు దండుకొని, వోక్రిత ఎంక్లేవ్ వాసులను మోసం చేశారు.. ఎన్.జి.టి ఆదేశాలతో సర్వేలు చేపట్టినా ఎక్కడవేసినా గొంగుల లక్ష్యే అన్న చందంగా తయారైంది..



## మేడ్చల్ జిల్లాలో ప్రశారతంగా.. డ్రూప్-1 పరీక్షలు..

51,931 అభ్యర్థులకు.. 35,395 హాజరు.. 16,536 అభ్యర్థులు గైర్జాబారు..

- మేడ్చల్ జిల్లా వ్యాప్తంగా- 68.17 హాజరు శాతం నమోదు..
- జిల్లాలోని పరీక్ష కేంద్రాలను పరిశీలించిన కలెక్టర్ హారీశ్..
- పరీక్షా పత్రాలు గట్టిపోలీసు బందోబస్తుతో తరలించారు..
- పరీక్షా కేంద్రాలను సందర్శించి వసతుల పర్యాప్తను కలెక్టర్ హారీష్ పరిశీలించారు..



**ఓయూ ఉద్యోగ మేళాకు విశేష స్పందన**  
 ఠార్నాక, పెన్ పవర్, అక్టోబర్ 16: ఉస్మానియా విశ్వవిద్యాలయంలో నిర్వహించిన రెండు రోజుల ఉద్యోగమేళాకు ఊహించిన స్థాయిలో ధారీ స్పందన లభించింది. 286 కంపెనీలు, 55,000 మంది అభ్యర్థులు పాల్గొన్న ఈ కార్యక్రమంలో 16000మంది విద్యార్థులు ఆఫర్ లెటర్స్ అందుకున్నారు. నియామక ప్రక్రియకు సంబంధించి మరీకొంతమందికి ఆఫర్ లెటర్స్ రావాల్సి ఉంది. అక్టోబర్ 15, 16 తేదీల్లో ఓయూ హ్యూమన్ రిసోర్సెస్ డెవలప్మెంట్ సెల్, నిపుణ, సేవ ఇంటర్నేషనల్ ఆధ్వర్యంలో ఈ మోగా జాబ్



# కట్టు కాలువలు మాయం..

# కాలనీలు జలమయం



కాలనీలోకి వస్తున్న బందం చెరువు అలుగు

షాపూల్ సగర్, న్యూస్ టుడే: వరద ఉధృతికి గాజుల రామారం డివిజన్ పరిధిలోని వీనస్, వోక్సిత్ ఎన్ క్వేవ్ కాలనీలు జగదిగ్గండంలో చిక్కుకున్నాయి. శుక్రవారం సాయంత్రం నుంచి ఒక్కసారిగా బందం చెరువు అలుగు, సమీప ఆటవీ ప్రాంతం నుంచి వచ్చే వరద రెండు కాల నీలను ముంచెత్తాయి. దాదాపు వెయ్యి ఇళ్ల జలదిగ్గం డంలో చిక్కుకున్నాయి. స్థానికులు బయటకు రాలేని పరిస్థితి తలెత్తంది. కార్లు, ద్వీచక్రవాహనాలు నీట ముని

గాయి. లోతట్టులో ఉన్న రెండు వీడుల్లోని ఇళ్లలోకి వరదనీరు చేరింది. పాములు ఇళ్లలోకి రావడంతో స్థానికులు భయాందోళనకు గురవుతున్నారు. చెరువు నీరు కాలనీలను ముంచెత్తడంతో కొందరు పలలు వేసి చేపలు పట్టుకుంటున్నారు. కూరగాయలు, నిత్యావసరాలు తెచ్చుకోవాలంటే ట్రాక్టర్ పై నాలుగు కుటుంబాలకు చెందిన వారు వెళ్లి తెచ్చుకుంటున్నారు.

వరద ముంపుతో ఇబ్బంది పడుతున్నారు. శాశ్వత పరిష్కారం చూపాలని అధికారులు, ప్రజాప్రతినిధులను వేడుకున్నా పలితం లేదు.



కట్టు కాలువకు అడ్డుగా వెలసిన భవనాలు

### స్థిరాస్థి వ్యాపారుల వల్లే..

పదేళ్ల కిందట వీనస్, వోక్సిత్ ఎన్ క్వేవ్ పేరుతో ఇద్దరు స్థిరాస్థి వ్యాపారులు ఈ కాలనీలను ఏర్పాటుచేశారు. వోక్సిత్ ఎన్ క్వేవ్ మీదుగా బందం చెరువు అలుగు శివాలయనగర్ లోని పెద్దచెరువుకు వెళ్లేది. ప్లాట్లు చేసి అమ్మే సమయంలో ఈ కట్టు కాలువను కట్టా చేసి లేక వుట్ వేశారు. వరద నీటి కోసం చిన్నపాటి పైపులైన్లు వేసి వదిలేశారు. పర్యవసాసంగా గత ఐదేళ్ల నుంచి కాలనీవాసులు

### హరిత జ్రీబ్యునల్ కు ఫిర్యాదు..

సూరారంలోని లింగం చెరువు, మైలూ చెరువు అలుగు పారితే ఆ నీరుకా పెద్దచెరువులోకి చేరుతుంది. పెద్దచెరువు నుంచి గాజులరామారం చిత్తారమ్మ దేవాలయం మీదుగా ప్రవహిస్తున్న ప్రధాన నాలా నుంచి పరికి చెరువు వరకు వెళ్తుంది. ఆయా ప్రాంతాల్లో ఉన్న అన్ని కట్టుకాలువలను స్థిరాస్థి వ్యాపారులు కట్టా చేశారు. ఈ నేపథ్యంలో గాజులరామారం గ్రామానికి చెందిన ఓ యువకుడు ఆరు నెలల కిందట హరిత జ్రీబ్యునల్ కు ఫిర్యాదు చేయగా అన్ని శాఖల అధికారులతో కూడిన కమిటీ మూడు సార్లు పర్యటించి కాలువ పూర్తిగా కట్టాకు గురైనట్లు గుర్తించారు. అయినా ఎవరిపై చర్యలు తీసుకోకుండా రహదారి మధ్య నుంచి నాలా నిర్మించేలా ప్రతిపాదనలు రూపొందించారు. సంబంధిత పనులను స్ట్రాటిజిక్ నాలా డెవలప్ మెంట్ ప్రోగ్రాం(ఎన్ఎస్డీపీ) ఆధ్వర్యంలో చేపట్టాల్సి ఉంది. సదరు పనులు ఇంకా ప్రతిపాదనల దశలోనే ఉన్నాయి. ఈ పనులను జీహెచ్ఎంసీ ఆధ్వర్యంలో చేపట్టాలని ఎమ్మెల్యే వివేకానంద్, జోనల్ కమిషనర్ మమత ప్రతిపాదించినా ఇంకా ముందుకు సాగడం లేదు.



# వరదలోనే ఓక్సిజన్ ఎన్క్లవ్!

**సుభాష్ నగర్:** ఇంటి నుంచి కాలు బయటకు పెడితే మోకాళ్ల లోతు వరకు ఉధృతంగా ప్రవహిస్తున్న వరద నీరు. చెరువును తలపిస్తున్న ఖాళీ పొట్టు. కాలనీ నుంచి బయటకు వెళ్లాలన్నా... లోనికి పోవాలన్నా చుట్టూ నీరే. ఈ జలదిగ్బంధంలో ఉన్న కాలనీ గోదావరిని, సముద్ర తీరాన ఆనుకొని ఉండనుకుంటే పొరపడినట్లే. తెలంగాణ రాష్ట్ర రాజధాని కుత్బుల్లాపూర్ నియోజకవర్గం గాజులరామారం లోని ఓక్సిజన్ ఎన్క్లవ్ వాసులు గత కొన్ని రోజులుగా పడుతున్న భారీ వర్షాలకు ఎదుర్కొంటున్న సమస్య. కొంతమంది స్వార్థ ప్రయోజనం, లాభార్జనే ద్వేయంగా ముందుచూపు మరచి చేసిన మనకార్యానికి ఆ కాలనీలో నివాసముండే వారికి చినుకు పడితే వణుకుగా మారింది. ఒకటి కాదు రెండు కాదు ఏకంగా 16 రోజులు జలదిగ్బంధంలోనే 400 కుటుంబాలు చిక్కుబిక్కుమంటూ జీవనం గడపుతున్నాయి.

రామారం చెరువులోకి వచ్చి కలుస్తోంది. భారీ వర్షానికి అలుగు పొరిందంటే ఈ చెరువు నీరు ఉధృతంగా ప్రవహిస్తోంది. చెరువు కట్ట కింద వెంఫర్...

రామారం చెరువు కట్ట కింద ఉన్న వ్యవసాయ పొలాలను ఓక్సిజన్ ఎన్క్లవ్, ఇతర వెంచర్లను చేసి ప్లాట్లుగా మార్చారు. ఒకప్పుడు చెరువు దిగువ భాగమైన 91, 92, 100, 101, 106, 121, 122, 137, 136, 132, 147, 180, 175, 183, 184, 170 సర్వే నంబర్ల స్థలం గుండా కట్టు కాల్యం వెళ్లింది. కొంతమంది ముందుచూపు మరచి లాభార్జనే ద్వేయంగా కట్టు కాలు వను పూడ్చి ప్లాట్లుగా చేసి విక్రయించారు. ప్లాట్ల మధ్యలో ఉన్న రోడ్డు గుండా చిన్న పైప్ లైన్ వేసి చెరువు నీరు వెళ్లాలా ఏర్పాటు చేశారు. దీంతో ఆ ప్లాట్లను లక్షల్లో విక్రయించి కోట్లను అర్జించారు.

**గ్రీన్ ట్రిబ్యూనల్ కు ఫిర్యాదు...**  
కట్టుకల్ల కట్టా విషయమై గతంలో ఇరిగేషన్ అధికారులు కొరి తమందిపై జీడిమెట్ల పోలీస్ స్టేషన్ లో ఫిర్యాదు చేశారు. కానీ ఇంతవరకు వారిపై చర్యలు తీసుకోలేదు. స్థానికంగా ఉన్న ఓ వ్యక్తి గ్రీన్ ట్రిబ్యూనల్ కు మార్చిలో ఫిర్యాదు చేశారు. దీంతో మార్చి 29న గ్రీన్ ట్రిబ్యూనల్ అయిన రెవెన్యూ, ఇరిగేషన్, ఫారెస్ట్, పీసీబీ, హెచ్ఎండ్వీ, జోహెచ్ఎంసీ ఉన్నతాధికారులు కట్టాకు గురైన కట్టుకాల్యాలను సందర్శించి అవాక్కయ్యారు.

- చెరువును తలపించేలా మోకాలి లోతులో ఉధృతంగా ప్రవహిస్తున్న వరద
- ఇళ్ల నుంచి కాలు బయట పట్టలేని స్థితిలో నివాసితులు
- రామారం చెరువు కట్టు కాల్య కట్టాకు గురికావడంతోనే సమస్య
- ఒకటి లాభం.. మరొకటి శాపంగా మారిన వైనం

తిరిగి ఏప్రిల్ 20న మరోసారి పరిశీలించి తుది నివేదిక అంది సామని వెళ్లిపోయారు.

**గ్రీన్ ట్రిబ్యూనల్ రాకతో కొత్త తెరలేపి...**  
గ్రీన్ ట్రిబ్యూనల్ బృందం సదరు స్థలాన్ని పరిశీలించిన అనంతరం వేరే సర్వే గుండా వెళ్తుందని ఇతర సర్వే నంబర్ల అయిన 85, 83, 91, 95, 110, 109, 117, 139, 140, 141, 135, 134, 144, 172, 171లలో మార్కింగ్ వేశారు. దీంతో స్థానికంగా ఉంటున్న రైతుల పోలాల మీదుగా కొత్తగా మార్కింగ్ వేయడంతో వారు అవాక్కయ్యారు. తమ స్థలాలు ఎగువ ప్రాంతంలో ఉంటాయని చెరువు నీరు ఎక్కువ స్థలాన్ని మీదికి ఎలా వెళ్లాయని అప్పట్లో ఆందోళనకు దిగారు.

**ఆగని అక్రమ నిర్మాణాలు...**  
గ్రీన్ ట్రిబ్యూనల్ బృందం వచ్చినప్పటికీ కట్టు కాలువపై నిర్మాణాలు జరుగుతూనే ఉన్నాయి. కొన్ని రోజుల పాటు దిగువకు వచ్చే చెరువు నీటిని వేరే చోటుకి మళ్లించి దర్గాగా నిర్మాణాలు కూడా చేపట్టడం జరిగింది.

**కానరాని అధికారులు...**  
భారీ వర్షం వచ్చినప్పుడు నగరంలో ప్రత్యేక బండాలు అక్కడికి వేరుకుని సహాయక చర్యలు చేపడుతుంటే 15 రోజులుగా జలదిగ్బంధంలో ఉన్న ఓక్సిజన్ ఎన్క్లవ్ వైపు అధికారులు కన్నెత్తి చూడకపోవడంపై స్థానికులు ఆగ్రహం వ్యక్తం చేస్తున్నారు.

బెడిసి కొట్టిన వ్యూహం...

కట్టుకాల్యాలను ప్లాట్లుగా చేసి వరద నీరు వెళ్లేందుకు రోడ్డు గుండా పైప్ లైన్ వేశారు. చెరువు అలుగు పారినప్పుడు ఈ పైపు గుండా వెళ్లాలి అనుకున్నారు. ఎగువ ప్రాంతం నుంచి బదు చెరువులు అలుగు పారడంతో పెద్ద మొత్తంలో నీరు ఉధృతంగా ప్రవహించడం సాగింది. ఆ ప్రవాహం దాటికి చిన్నపాటి పైప్ లైన్ ను ఏమాత్రం సరిపోలేదు. దీంతో దిగువ ప్రాంతానికి నీరు వెళ్లేందుకు మార్గం లేక నీరు కాలనీని ముంచేసింది.

## 'అరచేతిలో వైకుంఠం చూపించారు'

తాము ప్లాటు కొనుగోలు చేసేటప్పుడు మా వెంఫర్లో ఎక్కడా లేని విధంగా సదుపాయాలు కల్పించామని, మా వెంఫర్ గుండా కట్టు కాలువ రాదని చెప్పారు. ఆహ్లాదకరమైన పార్కు స్థలమని చూపించారు. తర్వాత తెలిసింది పార్కు స్థలం ప్రభుత్వానిదని, కట్టు కాలువ మా కాలనీ గుండానే వెళ్తుందని. ఇప్పుడు తమకు ప్లాట్లు విక్రయించిన వారు కనీసం అధికారులు కూడా ఇటువైపు వచ్చిన పాపాన పోలేదు. ఈ విషయమై తమకు న్యాయం జరగాలి. లేనియెడల ఆందోళన చేపడతాం.



- సత్యనారాయణ, ఓక్సిజన్ ఎన్క్లవ్ కాలనీవాసి



# వరదలో.. వోక్లిత ఎంకేవ్..



ఏదిఏమైనప్పటికీ ఎక్కడో వరదలు, విపత్తులు సంభవించాయంటే సహాయక బృందాలు వెళ్ళి చర్యలు చేపడతారు.. కుత్బుల్లాపూర్ గాజులరామారంలో మాత్రం స్థానిక ఎమ్మెల్యే వివేకానంద, కార్పొరేటర్ రావుల శేషగిరిరావు, జీహెచ్‌ఎంసి అధికారులు ఇప్పటికీ వోక్లిత ఎంకేవ్ లో కాలుపెట్టలేదని ఆవేదన వ్యక్తం చేస్తున్నారు.. అధికారపార్టీ మాత్రమే కాదు, ఇతరపార్టీ నాయకులు కూడా తమవైపు కన్నెత్తి చూడటంలేదని అన్నారు.. బహుశా బిల్లు దబ్బలు అందలేదో ఏమోనని వ్యంగ్యంగా మాట్లాడారు.. గత నాలుగు నెలలుగా కురుస్తున్న వర్షాలతో, వరదలు తగ్గకపోవడంతో రోడ్డుమొత్తం పాకురు పట్టి బైకులు జారి పడిపోతున్నారని అన్నారు.. వచ్చే ఎన్నికలలో ఓట్లకోసం వచ్చే ఏ నాయకునికైనా తగిన బుద్ధిచెబుతామని వోక్లిత ఎంకేవ్ కాలనీ వాసులు హెచ్చరించారు..

## ఎక్కెల్లా ప్రాపర్టీస్.. చేతుల్లో మోసపోయాం.. బాధితులు..

గాజులరామారంలోని వోక్లిత ఎంకేవ్ కాలనీ నేటికీ వరదలోనే ఉంది.. వర్షాలు పడిన ప్రతిసారీ కాలనీ ప్రజలు సరకం చూడాల్సిందే.. వోక్లిత ఎంకేవ్ వెంచర్ నిర్మాహకుల మాయలోపడి తాము షాట్లను తెలియక కొనుగోలు చేశామని ఆవేదన వ్యక్తం చేస్తున్నారు.. వెంచర్ యాజమాన్యం కేసీసీని విజయలక్ష్మి షాట్లను విక్రయించి, దెవలప్‌మెంట్ బాధ్యతలను ముగ్గురు, పనికీమాలిన బిల్లర్లకు అప్పగించారని బాధితులు ఆరోపిస్తున్నారు.. వెంచర్ నిర్మాహకులు చేసిన తప్పులకు తాము లక్షలు ఖర్చుచేశామని అన్నారు.. వ్యవసాయ భూములను, ల్యాండ్ కన్వర్షన్ చేయకుండా షాట్లు చేసి విక్రయిస్తుంటే రెవెన్యూ అధికారులు లక్షలు దండుకొని చోద్యం చూశారని ఆరోపిస్తున్నారు.. దీంతో ఒక్కో షాట్లకు సుమారు 3 లక్షలవరకు కొనుగోలుదారులపైనే భారంమోపారని, అదంతా బరించినప్పటికీ, వరద సమస్య మాత్రం వెంటాడుతుందని అన్నారు.. తెలియక కొనుగోలు చేశామని ఇన్ని సమస్యకు పరిష్కారం చూపాలని చేసుకుంటున్నారని.. వెంచర్ దెవలప్‌మెంట్ కు తీసుకుని తమను మోసం చేసిన ఎస్ఆర్ దెవలప్ సోమిరెడ్డి కాలనీ ఆసోసియేషన్ అధ్యక్షుడిగా ఉండటం గమనార్హం.. ఎవరికి ఫిర్యాదు చేయకుండా అధ్యక్షుడిస్థానంలో ఉన్నాడని ఆరోపిస్తున్నారు..

### పెద్దచెరువు కట్టు కాలువలను భూగర్భంలో..

హైదరాబాద్ లో ఇరిగేషన్ అధికారులు ఇలాంటి అక్రమ వెంచర్లకు అమ్ముడు పోతున్నారు.. గొలుసుకట్టు కాలువలు ఓపెన్ నాలుగా ఉండాలి, అలాంటిది వెంచర్ నిర్మాహకులు అక్రమంగా భూగర్భంలో పైపులైన్ వేస్తుంటే బిల్లర్ వద్ద దబ్బులు దండుకొని, నిర్లక్ష్యం వహించారు.. దాని ఫలితమే చెరువు నీరు, వరదనీరు మొత్తం వోక్లిత ఎంకేవ్ మీదుగా ప్రవహిస్తుంది.. జీహెచ్‌ఎంసి అధికారులు కూడా, తగ్గదేలే అంటూ, రెవెన్యూ, ఇరిగేషన్, హెచ్‌ఎంసీపి ఎన్‌ఓసీలు లేకుండానే నిర్మాణ అనుమతులు జారీచేశారు.. ఎవరైనా అడిగితే తాము చెప్పుకోవడానికి అన్నట్టుగా, రెవెన్యూ అధికారులు తెలివిగా ల్యాండ్ కన్వర్షన్ కోసం నోటీసులు జారీచేశారని, బిల్లర్ తెలివిగా వ్యవహరించి రెవెన్యూ అధికారుల వాటా ముట్ట చెప్పడంతో తదుపరి నోటీసు లేకుండానే కథకు ఫుల్ స్టాప్ పెట్టారు..

-మొదటి పేజీ తరువాయి  
మేధుల్ జిల్లా కుత్బుల్లాపూర్ గాజులరామారం వోక్లిత ఎంకేవ్ లో వారం రోజులుగా వరదనీరు కాలనీలో ప్రవహిస్తుంది.. వర్షాలు పడిన ప్రతిసారీ ఆరు సంవత్సరాలుగా ఇదే పరిస్థితి.. పత్రికల్లో, చానళ్ళలో వార్తలు వచ్చినా పట్టించుకునే అధికారులు, ప్రజాప్రతినిధులు లేకపోవడం సిగ్గుచేటు.. అక్రమ వెంచర్ అని తెలియక, చెరువుకింద వ్యవసాయ భూముల్లో లక్షలు పోసి షాట్లు కొనుగోలు చేశారు.. అక్రమ వెంచర్ కు సహకరించి సిగ్గుమాలిన విధులు నిర్వహిస్తున్న అధికారుల నిర్లక్ష్యానికి 500 కుటుంబాలు వరదనీటిలోనే జీవనం కొనసాగిస్తున్నారు.. ఇంటి పన్నులు వసూళ్ళు చేసుకునే జీహెచ్‌ఎంసి అధికారులు, ఓట్లు వేయించుకున్న ప్రజాప్రతినిధులు మొహంచాటోని అటవైపు కూడా వెల్లకపోవడం బాధాకరం..





# ఓక్సిజన్లో నీటి యుద్ధం

సుభాష్ నగర్: ఇటీవల కురిసిన భారీ వరాలకు గాజులరామారం డివిజన్ ఓక్సిజ్ ఎంక్లేవ్ను వేరద ముంచేసింది. గత 50 రోజుల నుంచి కాలనీలోని రోడ్ల గుండా నీరు పారుతుండడంతో కాలువలుగా మారాయి. గాజులరామారం పెద్ద చెరువు నుంచి వచ్చే కట్టు కాలువ కట్టాకు గురి కావడంతో ముఖ్యంగా 1, 2 వ నంబర్ రోడ్ల నుంచి నీరు ఉధృతంగా ప్రవహిస్తుంది. దీంతో ఆ రెండు రోడ్ల ఉన్న ఇళ్లలోకి నీరు వచ్చి చేరుతుండటంతో ఆ నీటిని వేరే రోడ్డు గుండా మళ్లించేందుకు ముంపు ప్రాంతం లోని కొంతమంది మంగళవారం ఉదయం మట్టి పోసేందుకు ప్రయత్నించారు. దీంతో మరికొంత మంది తమ ఇళ్ల ముందు నుంచి నీరు ఎలా వెళ్తుంది గతంలో నీరు ఎలా వెళ్తుందో అలాగే ఉంచండి అంటూ అడ్డుకున్నారు. గత 50 రోజులుగా నీటిలో తమ ఇల్లు మనుగుతున్నాయని వరద నీరు 40 ఫీట్ల రోడ్డు గుండా వెళ్లాలంటూ ఇరువురి మధ్య వాగ్వాదం చోటు చేసుకుంది. ఈ తోపులాటలో ఓ



గొడవ పడుతున్న స్థానికులు

వ్యక్తి నీళ్లలో పడిపోయాడు. ఎట్టకేలకు పాత మార్గం లోనే నీరు వెళ్లాలా జేసీబీతో మట్టి తొలగించారు.